

**DIRECTORATE GENERAL OF FOREIGN TRADE**  
**(DES-II SECTION)**  
**RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING**  
**NO.20/81 DATED 19.12.2017ACTUALLY HELD ON 02.02.2018**

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: [nc2.dgft@nic.in](mailto:nc2.dgft@nic.in)
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 20/81 dated 19.12.2017 of Norms Committee-II for the year 2017-18 scheduled for 19.12.2017 was actually held on 02.02.2018 under the Chairmanship of Shri S.K. Samal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

| Sl. No. | Name & Designation             | Department |
|---------|--------------------------------|------------|
| 1.      | Shri K.K. Tewari, IA           | DHI        |
| 2.      | Shri S.K. Bhatnagar, Dy. IA    | MOS        |
| 3.      | Shri Sundeep Chauhan, DO       | DIPP       |
| 4.      | Shri Kirti Vardhan, DDG        | DGFT       |
| 5.      | Shri Vinod Kumar Kashyap, FTDO | DGFT       |

Minutes of the Meeting No.20/81 dated 19.12.2017 actually held on 02.02.2018 are confirmed by the Members.

**MEETING NUMBER :20/81-ALC2/2017 MEETING DATE : 19.12.2017**

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| 1                                                                                                                                                                                                                                                                                                                                                   | <b>Case No.:</b> 2/8/81-ALC2/2013 | Party Name:EPSILON BATTERIES PVT. LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                     | HQ File<br>:01/81/050/00118/AM14/ | RLA File :08/24/040/00032/AM14/        | Lic.No/Date:0810120617<br>30.04.2013       | Defer Date:<br>06.03.2018         |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to MOEF for comments. NC decided to ask the firm to specify the components of the batteries to exported and send a D.O. reminder to concerned JS in the MOEF to expedite their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                   |                                        |                                            |                                   |

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| 2                                                                                                                                                                                                                                                                         | <b>Case No.:</b> 1/23/81-ALC2/2013 | Party Name:MAK CONTROLS AND SYSTEMS PVT LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                           | HQ File<br>:01/81/050/00387/AM14/  | RLA File :32/21/040/00032/AM14/              | Lic.No/Date:3210063581<br>29.05.2013       | Defer Date:<br>06.03.2018         |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to MOD for comments. NC decided to send a D.O. reminder to concerned JS in the MOD to expedite their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                    |                                              |                                            |                                   |

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| 3                                                                                                                                                                                                                                                                                                                                                                                                   | <b>Case No.:</b> 66/2/81-ALC2/2014 | Party Name:CROMPTON GREAVES LIMITED, | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                     | HQ File<br>:01/81/050/00067/AM15/  | RLA File<br>:03/94/040/00498/AM14/   | Lic.No/Date:0310767749<br>24.01.2014       | Defer Date:<br>06.03.2018         |
| <p><b>Decision :</b> NC observed that DHI deficiency letter dated 20.10.2017 followed with reminder dated 06.11.2017 sent to firm seeking certain information. No information received from the firm. NC decided send a final reminder to firm, if no reply is received within two week time, the case will be closed with consequential action.</p> <p>The case stands deferred to 06.03.2018.</p> |                                    |                                      |                                            |                                   |

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| 4                                                                                                                                                                                                                              | <b>Case No.:</b> 17/2/81-ALC2/2014 | Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                | HQ File<br>:01/81/050/00018/AM15/  | RLA File<br>:05/24/040/00410/AM14/           | Lic.No/Date:0510378008<br>03.02.2014       | Defer Date:<br>06.03.2018         |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case.</p> |                                    |                                              |                                            |                                   |



The case stands deferred to 06.03.2018.

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| <b>Case No.:</b> 12/2/81-ALC2/2014                                                                                                                                                                                                                                          | <b>Party Name:</b> BHANSALI CABLES & CONDUCTORS (P) LTD., | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00013/AM15/                                                                                                                                                                                                                                    | <b>RLA File</b><br>:05/23/040/00075/AM14/                 | <b>Lic.No/Date:</b> 0510379333<br>13.02.2014       | <b>Defer Date:</b><br>06.03.2018  |
| <p>5 <b>Decision :</b> NC observed that application for the above AA has been referred to DOT for comments. NC decided to send a D.O. reminder to concerned JS in the DOT to expedite their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                                           |                                                    |                                   |

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| <b>Case No.:</b> 4/25/81-ALC2/2016                                                                                                                                                                                                                                            | <b>Party Name:</b> M/S PARAMOUNT EXPORTS  | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00599/AM17/                                                                                                                                                                                                                                      | <b>RLA File</b><br>:29/24/040/00010/AM14/ | <b>Lic.No/Date:</b> 2910024177<br>19.02.2014       | <b>Defer Date:</b><br>06.03.2018  |
| <p>6 <b>Decision :</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                           |                                                    |                                   |

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| <b>Case No.:</b> 24/2/81-ALC2/2014                                                                                                                                                                                                                                          | <b>Party Name:</b> BHANSALI CABLES & CONDUCTORS (P) LTD., | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00025/AM15/                                                                                                                                                                                                                                    | <b>RLA File</b><br>:05/23/040/00537/AM13/                 | <b>Lic.No/Date:</b> 0510380166<br>24.02.2014       | <b>Defer Date:</b><br>06.03.2018  |
| <p>7 <b>Decision :</b> NC observed that application for the above AA has been referred to DOT for comments. NC decided to send a D.O. reminder to concerned JS in the DOT to expedite their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                                           |                                                    |                                   |

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| <b>Case No.:</b> 86/2/81-ALC2/2014                                                                                                                                                                                           | <b>Party Name:</b> BHANSALI CABLES & CONDUCTORS (P) LTD., | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00087/AM15/                                                                                                                                                                                     | <b>RLA File</b><br>:05/23/040/00265/AM13/                 | <b>Lic.No/Date:</b> 0510380165<br>24.02.2014       | <b>Defer Date:</b><br>06.03.2018  |
| <p>8 <b>Decision :</b> NC observed that application for the above AA has been referred to DOT for comments. NC decided to send a D.O. reminder to concerned JS in the DOT to expedite their comments and defer the case.</p> |                                                           |                                                    |                                   |

The case stands deferred to 06.03.2018.

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| 9                                                                                                                                                                         | <b>Case No.:</b> 29/11/81-ALC2/2014 | Party Name:ALSTOM INDIA LIMITED,   | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Closed</b>             |
|                                                                                                                                                                           | HQ File<br>:01/81/050/00343/AM15/   | RLA File<br>:34/24/040/00013/AM15/ | Lic.No/Date:3410040368<br>16.07.2014       | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC noted that firm has surrendered the above advance authorisation as per RA letter dated 01.04.2016. Accordingly, NC decided to <b>close</b> the case. |                                     |                                    |                                            |                           |

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| 10                                                                                                                                                                                                                                                              | <b>Case No.:</b> 3/23/81-ALC2/2015 | Party Name:ANAND TEKNOVA AIDS ENGINEERING INDIA LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status: Deferred</b>   |
|                                                                                                                                                                                                                                                                 | HQ File<br>:01/81/050/00478/AM16/  | RLA File<br>:31/83/040/00093/AM15/                   | Lic.No/Date:3110064619<br>25.07.2014       | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments, however, it is noted that MOS is the concerned technical authority, hence, it was decided to forward the application to MOS for comments and defer the case. |                                    |                                                      |                                            |                           |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                                                         |                                    |                                                      |                                            |                           |

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| 11                                                                                                                                                                                                                  | <b>Case No.:</b> 6/11/81-ALC2/2014 | Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status: Deferred</b>   |
|                                                                                                                                                                                                                     | HQ File<br>:01/81/050/00320/AM15/  | RLA File<br>:04/24/040/00091/AM15/              | Lic.No/Date:0410159116<br>28.07.2014       | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DOT for comments. NC decided to send a D.O. reminder to concerned JS in the DOT to expedite their comments and defer the case. |                                    |                                                 |                                            |                           |
| The case stands deferred to 06.03.2018.                                                                                                                                                                             |                                    |                                                 |                                            |                           |

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| 12                                                                                                                                                                                                                    | <b>Case No.:</b> 10/23/81-ALC2/2015 | Party Name:URETHANE ELASTOMERS     | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status: Deferred</b>   |
|                                                                                                                                                                                                                       | HQ File<br>:01/81/050/00485/AM16/   | RLA File<br>:04/24/040/00199/AM15/ | Lic.No/Date:0410159708<br>11.11.2014       | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case. |                                     |                                    |                                            |                           |
| The case stands deferred to 06.03.2018.                                                                                                                                                                               |                                     |                                    |                                            |                           |

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| 13 | <b>Case No.:</b> 13/23/81-ALC2/2015 | Party Name:METENERE LTD. | Meet No/Date:20/81-ALC2/2017 | <b>Status: Deferred</b> |
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| HQ File<br>:01/81/050/00488/AM16/                                                                                                                                                                                  | RLA File<br>:05/24/040/00423/AM15/ | Lic.No/Date:0510392478<br>18.12.2014 | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to link up the earlier comments of MSME, if any for examination of the case by Norms Committee. |                                    |                                      |                           |
| The case stands deferred to 06.03.2018.                                                                                                                                                                            |                                    |                                      |                           |

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| Case No.:26/17/81-ALC2/2014             | Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.                                                                                                                                                        | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00561/AM15/       | RLA File<br>:32/21/040/00162/AM15/                                                                                                                                                                  | Lic.No/Date:3210077400<br>21.01.2015       | Defer Date:<br>06.03.2018 |
| 14                                      | <b>Decision :</b> NC observed that reply of the firm was referred to DOT for comments. NC decided to send a D.O. reminder to concerned JS in the DOT to expedite their comments and defer the case. |                                            |                           |
| The case stands deferred to 06.03.2018. |                                                                                                                                                                                                     |                                            |                           |

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| Case No.:7/5/81-ALC2/2015               | Party Name:TATA POWER SOLAR SYSTEMS LTD.                                                                                                                                                                              | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00107/AM16/       | RLA File<br>:07/24/040/00470/AM15/                                                                                                                                                                                    | Lic.No/Date:0710108018<br>15.04.2015       | Defer Date:<br>06.03.2018 |
| 15                                      | <b>Decision :</b> NC observed that application for the above AA has been referred to MNRE for comments. NC decided to send a D.O. reminder to concerned JS in the MNRE to expedite their comments and defer the case. |                                            |                           |
| The case stands deferred to 06.03.2018. |                                                                                                                                                                                                                       |                                            |                           |

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| Case No.:20/7/81-ALC2/2016        | Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00122/AM17/ | RLA File<br>:07/24/040/00489/AM15/                          | Lic.No/Date:0710108043<br>16.04.2015       | Defer Date:<br>06.03.2018 |

16

**Decision :** NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case.

The case stands deferred to 06.03.2018.

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| 17 | <b>Case No.:44/8/81-ALC2/2015</b> | Party Name:MOTHERSON SUMI SYSTEMS LTD., | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
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| HQ File<br>:01/81/050/00188/AM16/ | RLA File<br>:05/24/040/00094/AM16/ | Lic.No/Date:0510394455<br>04.06.2015 | Defer Date:<br>06.03.2018 |
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**Decision :** NC observed that application for the above AA has been referred to DIPP(Chemical Division) for comments. NC decided to send a D.O. reminder to concerned JS in the DIPP to expedite their comments and defer the case.

The case stands deferred to 06.03.2018.

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| <b>Case No.:45/8/81-ALC2/2015</b>                                                                                                                                                                                                           | Party Name:MOTHERSON<br>SUMI SYSTEMS LTD., | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | <b>Status:<br/>Deferred</b> |
| HQ File<br>:01/81/050/00189/AM16/                                                                                                                                                                                                           | RLA File<br>:05/24/040/00097/AM16/         | Lic.No/Date:0510394456<br>04.06.2015           | Defer Date:<br>06.03.2018   |
| 18 <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP(Chemical Division) for comments. NC decided to send a D.O. reminder to concerned JS in the DIPP to expedite their comments and defer the case. |                                            |                                                |                             |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                                     |                                            |                                                |                             |

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| <b>Case No.:6/14/81-ALC2/2015</b>                                                                                                                                                                                        | Party Name:GLAZIUM<br>FACADES PRIVATE LIMITED | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | <b>Status:<br/>Deferred</b> |
| HQ File<br>:01/81/050/00271/AM16/                                                                                                                                                                                        | RLA File<br>:31/83/040/00067/AM16/            | Lic.No/Date:3110065618<br>03.09.2015           | Defer Date:<br>06.03.2018   |
| 19 <b>Decision :</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case. |                                               |                                                |                             |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                  |                                               |                                                |                             |

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| <b>Case No.:14/17/81-ALC2/2015</b>                                                                                                                                                                                       | Party Name:COSMO FERRITES<br>LTD., | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | <b>Status:<br/>Deferred</b> |
| HQ File<br>:01/81/050/00337/AM16/                                                                                                                                                                                        | RLA File<br>:22/24/040/00039/AM16/ | Lic.No/Date:2210015312<br>17.09.2015           | Defer Date:<br>06.03.2018   |
| 20 <b>Decision :</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case. |                                    |                                                |                             |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                  |                                    |                                                |                             |

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| <b>Case No.:2/23/81-ALC2/2015</b> | Party Name:COSMO FERRITES<br>LTD., | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | <b>Status:<br/>Deferred</b> |
| HQ File<br>:01/81/050/00477/AM16/ | RLA File<br>:22/24/040/00084/AM16/ | Lic.No/Date:2210015383<br>18.12.2015           | Defer Date:<br>06.03.2018   |
| 21                                |                                    |                                                |                             |



**Decision :** NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case.

The case stands deferred to 06.03.2018.

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| 22                                                                                                                                                                                                                    | Case No.:3/7/81-ALC2/2016         | Party Name:STERA<br>ENGINEERING INDIA<br>PRIVATE LIMITED | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                       | HQ File<br>:01/81/050/00105/AM17/ | RLA File<br>:04/24/040/00231/AM16/                       | Lic.No/Date:0410161615<br>17.02.2016           | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case. |                                   |                                                          |                                                |                           |
| The case stands deferred to 06.03.2018.                                                                                                                                                                               |                                   |                                                          |                                                |                           |

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| 23                                                                                                                                                                                                                    | Case No.:5/7/81-ALC2/2016         | Party Name:STERA<br>ENGINEERING INDIA<br>PRIVATE LIMITED | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                       | HQ File<br>:01/81/050/00107/AM17/ | RLA File<br>:04/24/040/00232/AM16/                       | Lic.No/Date:0410161616<br>17.02.2016           | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case. |                                   |                                                          |                                                |                           |
| The case stands deferred to 06.03.2018.                                                                                                                                                                               |                                   |                                                          |                                                |                           |

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| 24                                                                                                                                                                                                                      | Case No.:4/10/81-ALC2/2016        | Party Name:FCI OEN<br>CONNECTORS LIMITED | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                         | HQ File<br>:01/81/050/00189/AM17/ | RLA File<br>:10/24/040/00125/AM16/       | Lic.No/Date:1010059443<br>30.03.2016           | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case. |                                   |                                          |                                                |                           |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                 |                                   |                                          |                                                |                           |

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| 25                                                                                            | Case No.:44/7/81-ALC2/2016        | Party Name:COATEC INDIA            | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                               | HQ File<br>:01/81/050/00146/AM17/ | RLA File<br>:22/24/040/00001/AM17/ | Lic.No/Date:2210015475<br>29.04.2016           | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA has been referred to MSME for |                                   |                                    |                                                |                           |



comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case.

The case stands deferred to 06.03.2018.

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| Case No.:24/7/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:PHOENIX FOILS PVT. LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Approved |
| HQ File<br>:01/81/050/00126/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File<br>:03/95/040/00074/AM17/ | Lic.No/Date:0310804637<br>12.05.2016       |          |
| 26                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                    |                                            |          |
| <p><b>Decision :</b> NC noted that comments of the MoS has mentioned the export item with description/specification different from the description applied for. NC decided to <b>ratify</b> the norms for the above AA as per the MoS written comments vide UO No.2(15)/2017 dated 15.12.2017 keeping the description as per application and accept the recommendation of the MoS allowing 3% wastage. Accordingly, the quantity of Imports may be worked out as per quantity of exports. Further, the term "Hot Rolled" may be removed from the description of import item as given in the application as the export is Cold Rolled. The Import of seconds &amp; defectives, ex-stock, stock lot shall not be allowed against the above AA.</p> <p>RA concerned may take suitable consequential action accordingly.</p> |                                    |                                            |          |

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| Case No.:12/10/81-ALC2/2016                                                                                                                                                                                                                                                 | Party Name:SHIVALIK BIMETAL CONTROLS LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00197/AM17/                                                                                                                                                                                                                                           | RLA File<br>:05/24/040/00045/AM17/        | Lic.No/Date:0510398533<br>17.05.2016       | Defer Date:<br>06.03.2018 |
| 27                                                                                                                                                                                                                                                                          |                                           |                                            |                           |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                           |                                            |                           |

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| Case No.:49/7/81-ALC2/2016                                                                                                                                                                                                                                                  | Party Name:SHRENIK INDUSTRIES PVT. LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00151/AM17/                                                                                                                                                                                                                                           | RLA File<br>:31/82/040/00037/AM17/      | Lic.No/Date:3110066160<br>26.05.2016       | Defer Date:<br>06.03.2018 |
| 28                                                                                                                                                                                                                                                                          |                                         |                                            |                           |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                         |                                            |                           |

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| 29 | Case No.:51/7/81-ALC2/2016 | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred |
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| HQ File<br>:01/81/050/00153/AM17/                                                                                                                                                                                                                                      | RLA File<br>:10/24/040/00014/AM17/ | Lic.No/Date:1010059496<br>31.05.2016 | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                      |                           |

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| <b>Case No.:</b> 6/13/81-ALC2/2016                                                                                                                                                                                                                                                      | Party Name:AMOD<br>STAMPINGS P LTD | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | <b>Approved</b> |
| HQ File<br>:01/81/050/00241/AM17/                                                                                                                                                                                                                                                       | RLA File<br>:34/24/040/00015/AM17/ | Lic.No/Date:3410042235<br>01.06.2016           |                 |
| 30 <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above advance authorization as per SION, C-327. Items of export & import and their quantity may accordingly be granted as per the said SION.<br><br>RA concerned may take suitable consequential action accordingly. |                                    |                                                |                 |

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| <b>Case No.:</b> 3/10/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:PHOENIX FOILS<br>PVT. LTD. | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | <b>Approved</b> |
| HQ File<br>:01/81/050/00188/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:03/95/040/00194/AM17/    | Lic.No/Date:0310805411<br>13.06.2016           |                 |
| 31 <b>Decision :</b> NC noted that comments of the MoS has mentioned the export item with description/specification different from the description applied for. NC decided to <b>ratify</b> the norms for the above AA as per the MoS written comments vide UO No.2(15)/2017 dated 15.12.2017 keeping the description as per application and accept the recommendation of the MoS allowing 3% wastage. Accordingly, the quantity of Imports may be worked out as per quantity of exports. Further, the term "Hot Rolled" may be removed from the description of import item as given in the application as the export is Cold Rolled. The Import of seconds & defectives, ex-stock, stock lot shall not be allowed against the above AA.<br><br>RA concerned may take suitable consequential action accordingly. |                                       |                                                |                 |

| <b>Case No.:</b> 6/17/81-ALC2/2017                                                                                                                                                                                                                              | Party Name:IMAGE LABELS<br>PVT.LTD., | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | <b>Approved</b> |                |          |                |          |                   |         |                          |          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|------------------------------------------------|-----------------|----------------|----------|----------------|----------|-------------------|---------|--------------------------|----------|
| HQ File<br>:01/81/050/00316/AM18/                                                                                                                                                                                                                               | RLA File<br>:07/24/040/00065/AM17/   | Lic.No/Date:0710110043<br>01.07.2016           |                 |                |          |                |          |                   |         |                          |          |
| 32 <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP (Chemical Division) comments vide their letter No.7/232/2017-TSW dated 20.11.2017 as under :                                                                            |                                      |                                                |                 |                |          |                |          |                   |         |                          |          |
| <table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>Item of Import</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>Insulator made of</td><td>2083 Kg</td><td>Polypropylene Roll/Sheet</td><td>2291.3kg</td></tr> </tbody> </table> |                                      |                                                |                 | Item of Export | Quantity | Item of Import | Quantity | Insulator made of | 2083 Kg | Polypropylene Roll/Sheet | 2291.3kg |
| Item of Export                                                                                                                                                                                                                                                  | Quantity                             | Item of Import                                 | Quantity        |                |          |                |          |                   |         |                          |          |
| Insulator made of                                                                                                                                                                                                                                               | 2083 Kg                              | Polypropylene Roll/Sheet                       | 2291.3kg        |                |          |                |          |                   |         |                          |          |

|                                                                             |                                           |
|-----------------------------------------------------------------------------|-------------------------------------------|
| Polypropylene Roll/Sheet (Formex/Statex) of relevant thickness as imported. | (Formex/Statex) thickness 0.25mm to 1.0mm |
|-----------------------------------------------------------------------------|-------------------------------------------|

RA concerned may take suitable consequential action accordingly.

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| Case No.:3/13/81-ALC2/2016     | Party Name:AMOD STAMPINGS P LTD | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Approved |
| HQ File :01/81/050/00238/AM17/ | RLA File :34/24/040/00077/AM17/ | Lic.No/Date:3410042405<br>04.08.2016       |          |

33 **Decision** : NC decided to **ratify** the norms for the above advance authorization as per SION, C-327. Items of export & import and their quantity may accordingly be granted as per the said SION.

RA concerned may take suitable consequential action accordingly.

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| Case No.:5/13/81-ALC2/2016     | Party Name:AMOD STAMPINGS P LTD | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Approved |
| HQ File :01/81/050/00240/AM17/ | RLA File :34/24/040/00087/AM17/ | Lic.No/Date:3410042404<br>04.08.2016       |          |

34 **Decision** : NC decided to **ratify** the norms for the above advance authorization as per SION, C-327. Items of export & import and their quantity may accordingly be granted as per the said SION.

RA concerned may take suitable consequential action accordingly.

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| Case No.:4/13/81-ALC2/2016     | Party Name:AMOD STAMPINGS P LTD | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Approved |
| HQ File :01/81/050/00239/AM17/ | RLA File :34/24/040/00086/AM17/ | Lic.No/Date:3410042414<br>05.08.2016       |          |

35 **Decision** : NC decided to **ratify** the norms for the above advance authorization as per SION, C-330. Items of export & import and their quantity may accordingly be granted as per the said SION.

RA concerned may take suitable consequential action accordingly.

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| Case No.:11/13/81-ALC2/2016    | Party Name:JAYBEE LAMINATIONS PVT LTD | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status: Deferred       |
| HQ File :01/81/050/00246/AM17/ | RLA File :05/23/040/00231/AM17/       | Lic.No/Date:0510399391<br>09.08.2016       | Defer Date: 06.03.2018 |

36 **Decision** : NC observed that hard copy of the application not received from the CLA, Delhi.

NC decided to again remind the RA and defer the case.

The case stands deferred to 06..02.2017.

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| 37                                                                                                                                                                                                                    | Case No.:31/22/81-ALC2/2016       | Party Name:INDIAN CHAIN PVT LTD    | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                       | HQ File<br>:01/81/050/00536/AM17/ | RLA File<br>:02/24/040/00089/AM17/ | Lic.No/Date:0210206910<br>19.08.2016       | Defer Date:<br>06.03.2018  |
| <b>Decision :</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case. |                                   |                                    |                                            |                            |
| The case stands deferred to 06.03.2018.                                                                                                                                                                               |                                   |                                    |                                            |                            |

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| 38                                                                                                                                                                                                                      | Case No.:8/13/81-ALC2/2016        | Party Name:CMR CONTROL SYSTEMS INDIA PRIVATE LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                         | HQ File<br>:01/81/050/00243/AM17/ | RLA File<br>:31/83/040/00062/AM17/                   | Lic.No/Date:3110066308<br>29.08.2016       | Defer Date:<br>06.03.2018  |
| <b>Decision :</b> NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case. |                                   |                                                      |                                            |                            |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                 |                                   |                                                      |                                            |                            |

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| 39                                                                                                                                                                                                                                                             | Case No.:12/22/81-ALC2/2016       | Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                | HQ File<br>:01/81/050/00517/AM17/ | RLA File<br>:03/95/040/00538/AM17/                | Lic.No/Date:0310808424<br>17.10.2016       | Defer Date:<br>06.03.2018  |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments, however, it is noted that MOS is the concerned technical authority, hence, it was decided to forward he application to MOS for comments and defer the case. |                                   |                                                   |                                            |                            |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                                                        |                                   |                                                   |                                            |                            |

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| 40                                                                                                                                                                                                                                                             | Case No.:11/22/81-ALC2/2016       | Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                | HQ File<br>:01/81/050/00516/AM17/ | RLA File<br>:03/95/040/00530/AM17/                | Lic.No/Date:0310808554<br>19.10.2016       | Defer Date:<br>06.03.2018  |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments, however, it is noted that MOS is the concerned technical authority, hence, it was decided to forward he application to MOS for comments and defer the case. |                                   |                                                   |                                            |                            |



The case stands deferred to 06.03.2018.

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| <b>Case No.:29/22/81-ALC2/2016</b> | Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.                                                                                                                                                                                                                                                                                        | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:<br/>Deferred</b> |
| HQ File<br>:01/81/050/00534/AM17/  | RLA File<br>:02/24/040/00126/AM17/                                                                                                                                                                                                                                                                                                           | Lic.No/Date:0210207097<br>21.10.2016       | Defer Date:<br>06.03.2018   |
| 41                                 | <b>Decision :</b> NC observed that DHI deficiency letter seeking certain information has been sent to firm. No information received from the firm. NC decided send a final reminder to firm, if no reply is received within two week time, the case will be closed with consequential action.<br><br>The case stands deferred to 06.03.2018. |                                            |                             |

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| <b>Case No.:3/22/81-ALC2/2016</b> | Party Name:AHURA MAZDA MFG. CO. PVT. LTD.                                                                                                                                                                                                                                                     | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Approved</b> |
| HQ File<br>:01/81/050/00508/AM17/ | RLA File<br>:03/94/040/00716/AM17/                                                                                                                                                                                                                                                            | Lic.No/Date:0310809080<br>09.11.2016       |                 |
| 42                                | <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per GN-4 of the Engineering product with accountability clause except item No. 10 and 14 of the import list of the AA which are not permitted for .<br><br>RA may take suitable consequential action accordingly. |                                            |                 |

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| <b>Case No.:30/22/81-ALC2/2016</b> | Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.                                                                                                                                                                                                                                                                                        | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:<br/>Deferred</b> |
| HQ File<br>:01/81/050/00535/AM17/  | RLA File<br>:02/24/040/00155/AM17/                                                                                                                                                                                                                                                                                                           | Lic.No/Date:0210207133<br>15.11.2016       | Defer Date:<br>06.03.2018   |
| 43                                 | <b>Decision :</b> NC observed that DHI deficiency letter seeking certain information has been sent to firm. No information received from the firm. NC decided send a final reminder to firm, if no reply is received within two week time, the case will be closed with consequential action.<br><br>The case stands deferred to 06.03.2018. |                                            |                             |

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| <b>Case No.:10/22/81-ALC2/2016</b> | Party Name:PHOENIX FOILS PVT. LTD.                                                                                                                                                                                                                                                                                                                                                | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Approved</b> |
| HQ File<br>:01/81/050/00515/AM17/  | RLA File<br>:03/95/040/00598/AM17/                                                                                                                                                                                                                                                                                                                                                | Lic.No/Date:0310809224<br>22.11.2016       |                 |
| 44                                 | <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA keeping the description as per application and allowing 3% wastage. Accordingly, the quantity of Imports may be worked out as per quantity of Exports. Further, the term "Hot Rolled" may be removed from the description of import item as given in the application as the export is "Cold Rolled". The |                                            |                 |

Import of seconds & defectives, ex-stock, stock lot shall not be allowed against the above AA.

RA concerned may take suitable consequential action accordingly.

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| 45                                                                                                                                                                                                                                                                                                                                           | Case No.:38/22/81-ALC2/2016       | Party Name:SVAM<br>PACKAGING INDUSTRIES<br>PRIVATE LIMITED | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                                                                                                                                              | HQ File<br>:01/81/050/00543/AM17/ | RLA File<br>:05/24/040/00446/AM17/                         | Lic.No/Date:0510400673<br>08.12.2016           | Defer Date:<br>06.03.2018 |
| <p><b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC noted that application falls under the purview of the DIPP (Chemical Division). According, NC decided to forward the application to DIPP (Chemical Division) and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                   |                                                            |                                                |                           |

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| 46                                                                                                                                                                                                                                                                                                                                                                           | Case No.:11/25/81-ALC2/2016       | Party Name:COSMOS<br>ENGITECH PVT LTD | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                                                                                                                                                                              | HQ File<br>:01/81/050/00606/AM17/ | RLA File<br>:34/24/040/00244/AM17/    | Lic.No/Date:3410042745<br>09.12.2016           | Defer Date:<br>06.03.2018 |
| <p><b>Decision :</b> NC observed that DIPP deficiency letter dated 08.08.2017 followed with reminder dated 20.10.2017 was sent to firm. No information received from the firm. NC decided send a final reminder to firm, if no reply is received within two week time, the case will be closed with consequential action.</p> <p>The case stands deferred to 06.03.2018.</p> |                                   |                                       |                                                |                           |

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| 47                                                                                                                                                                                                                                                                                                     | Case No.:19/22/81-ALC2/2016       | Party Name:VEEKAY<br>SMELTERS PVT. LTD. | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                                                                                                        | HQ File<br>:01/81/050/00524/AM17/ | RLA File<br>:26/24/040/00019/AM17/      | Lic.No/Date:2610012779<br>15.12.2016           | Defer Date:<br>06.03.2018 |
| <p><b>Decision :</b> NC observed that application for the above AA had been referred to MSME for comments. NC noted that application falls under the purview of the MOS According, NC decided to forward the application to MOS and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                   |                                         |                                                |                           |

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| 48 | Case No.:28/22/81-ALC2/2016       | Party Name:FCI OEN<br>CONNECTORS LIMITED | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00533/AM17/ | RLA File<br>:10/24/040/00092/AM17/       | Lic.No/Date:1010059679<br>05.01.2017           | Defer Date:<br>06.03.2018 |

**Decision :** NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case.

The case stands deferred to 06.03.2018.

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| Case No.:41/22/81-ALC2/2016       | Party Name:VEDANTA LIMITED         | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00546/AM17/ | RLA File<br>:05/24/040/00477/AM17/ | Lic.No/Date:0510401091<br>05.01.2017       | Defer Date:<br>06.03.2018 |

49 **Decision :** NC observed that application for the above AA has been referred to Min. of Mines for comments. NC decided to send a D.O. reminder to concerned JS in the Min of Mines to expedite their comments and defer the case.

The case stands deferred to 06.03.2018.

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|-----------------------------------|---------------------------------------|--------------------------------------------|---------------------------|
| Case No.:13/25/81-ALC2/2016       | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00608/AM17/ | RLA File<br>:10/24/040/00095/AM17/    | Lic.No/Date:1010059691<br>13.01.2017       | Defer Date:<br>06.03.2018 |

50 **Decision :** NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case.

The case stands deferred to 06.03.2018.

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| Case No.:33/2/81-ALC2/2017        | Party Name:VISHAL STEELS           | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00033/AM18/ | RLA File<br>:03/95/040/00691/AM17/ | Lic.No/Date:0310810594<br>18.01.2017       | Defer Date:<br>06.03.2018 |

51 **Decision :** NC observed that reply of the firm has been sent to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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| Case No.:24/2/81-ALC2/2017        | Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00024/AM18/ | RLA File<br>:03/95/040/00685/AM17/                | Lic.No/Date:0310810765<br>25.01.2017       | Defer Date:<br>06.03.2018 |

52 **Decision :** NC observed that application for the above AA had been referred to MSME for comments. NC noted that application falls under the purview of the MOS According, NC

decided to forward the application to MOS and defer the case.

The case stands deferred to 06.03.2018.

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| 53                                                                                                                                                                                                                                                                                                                                    | <b>Case No.:</b> 28/2/81-ALC2/2017<br><b>HQ File</b><br>:01/81/050/00028/AM18/ | <b>Party Name:</b> SVAM<br>PACKAGING INDUSTRIES<br>PRIVATE LIMITED<br><b>RLA File</b><br>:05/24/040/00537/AM17/ | <b>Meet No/Date:</b> 20/81-<br>ALC2/2017<br>19.12.2017<br><b>Lic.No/Date:</b> 0510401434<br>31.01.2017 | <b>Status:</b><br><b>Deferred</b><br><b>Defer Date:</b><br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC noted that application falls under the purview of the DIPP (Chemical Division). According, NC decided to forward the application to DIPP (Chemical Division) and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                                                                |                                                                                                                 |                                                                                                        |                                                                       |

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| 54                                                                                                                                                                                                                                                                                                                                                                    | <b>Case No.:</b> 12/25/81-ALC2/2016<br><b>HQ File</b><br>:01/81/050/00607/AM17/ | <b>Party Name:</b> COSMOS<br>ENGITECH PVT LTD<br><b>RLA File</b><br>:34/24/040/00317/AM17/ | <b>Meet No/Date:</b> 20/81-<br>ALC2/2017<br>19.12.2017<br><b>Lic.No/Date:</b> 3410042906<br>02.02.2017 | <b>Status:</b><br><b>Deferred</b><br><b>Defer Date:</b><br>06.03.2018 |
| <b>Decision :</b> NC observed that DIPP deficiency letter dated 08.08.2017 followed with reminder dated 20.10.2017 was sent to firm. No information received from the firm. NC decided send a final reminder to firm, if no reply is received within two week time, the case will be closed with consequential action.<br><br>The case stands deferred to 06.03.2018. |                                                                                 |                                                                                            |                                                                                                        |                                                                       |

Case No.:5/25/81-ALC2/2016

Party Name:ANJANI  
TECHNOPLAST LTD.

Meet No/Date:20/81-  
ALC2/2017  
19.12.2017

Approved

HQ File

:01/81/050/00600/AM17/

RLA File

:05/23/040/00512/AM17/

Lic.No/Date:0510401503  
03.02.2017

**Decision :** NC decided to **ratify** the norms for the above AA allowing 5% wastage as per DIPP (Chemical Division) comments vide their letter No. 7/423/2017-TSW dated 10.11.2017 as under :

| Item of Export                                                                                              | Quantity     | Item of Import                                       | Quantity   |
|-------------------------------------------------------------------------------------------------------------|--------------|------------------------------------------------------|------------|
| Article made of Polycarbonate Sheet / Film insulator fitting of plastic / barriers (TC per Roll –Fr700-701) | 10454.550 Kg | Polycarbonate Sheet / Film (TC per Roll – Fr700-701) | 10977.3 Kg |

RA concerned may take suitable consequential action accordingly.



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| Case No.:20/2/81-ALC2/2017                                                                                                                                                                                                | Party Name:MANASH KUMAR PAUL       | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00020/AM18/                                                                                                                                                                                         | RLA File<br>:02/24/040/00235/AM17/ | Lic.No/Date:0210207375<br>20.02.2017       | Defer Date:<br>06.03.2018 |
| 56 <b>Decision :</b> NC observed that application for the above AA was earlier referred to (MSME)) for comments. NC decided to forward the application to DIPP (Chemical Division) for their comments and defer the case. |                                    |                                            |                           |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                   |                                    |                                            |                           |

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| Case No.:8/2/81-ALC2/2017                                                                                                                                                                                                  | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00008/AM18/                                                                                                                                                                                          | RLA File<br>:10/24/040/00113/AM17/    | Lic.No/Date:1010059731<br>23.02.2017       | Defer Date:<br>06.03.2018 |
| 57 <b>Decision :</b> NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case. |                                       |                                            |                           |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                    |                                       |                                            |                           |

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| Case No.:9/2/81-ALC2/2017                                                                                                                                                                                                  | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00009/AM18/                                                                                                                                                                                          | RLA File<br>:10/24/040/00112/AM17/    | Lic.No/Date:1010059732<br>23.02.2017       | Defer Date:<br>06.03.2018 |
| 58 <b>Decision :</b> NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case. |                                       |                                            |                           |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                    |                                       |                                            |                           |

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| Case No.:4/2/81-ALC2/2017                                                                                                                                                             | Party Name:ATC PRECISION COMPONENTS P LTD | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00004/AM18/                                                                                                                                                     | RLA File<br>:05/23/040/00496/AM17/        | Lic.No/Date:0510401808<br>01.03.2017       | Defer Date:<br>06.03.2018 |
| 59 <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case. |                                           |                                            |                           |
| The case stands deferred to 06.03.2018.                                                                                                                                               |                                           |                                            |                           |

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| 60 | Case No.:21/2/81-ALC2/2017 | Party Name:MANASH KUMAR PAUL | Meet No/Date:20/81-ALC2/2017 | Status:<br>Deferred |
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|                                                                                                                                                                                                                                                                       |                                    | 19.12.2017                           |                           |
| HQ File<br>:01/81/050/00021/AM18/                                                                                                                                                                                                                                     | RLA File<br>:02/24/040/00222/AM17/ | Lic.No/Date:0210207425<br>02.03.2017 | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA was earlier referred to (MSME)) for comments. NC decided to forward the application to DIPP (Chemical Division) for their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                      |                           |

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| <b>Case No.:</b> 10/2/81-ALC2/2017 | Party Name:FCI OEN<br>CONNECTORS LIMITED                                                                                                                                                                                                                               | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00010/AM18/  | RLA File<br>:10/24/040/00117/AM17/                                                                                                                                                                                                                                     | Lic.No/Date:1010059734<br>09.03.2017           | Defer Date:<br>06.03.2018         |
| 61                                 | <b>Decision :</b> NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                                |                                   |

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| <b>Case No.:</b> 5/2/81-ALC2/2017 | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED                                                                                                                                                                       | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00005/AM18/ | RLA File<br>:11/24/040/00007/AM17/                                                                                                                                                                                   | Lic.No/Date:1110028270<br>17.03.2017           | Defer Date:<br>06.03.2018         |
| 62                                | <b>Decision :</b> NC observed that DHI deficiency letter seeking certain information has been sent to firm. NC decided await reply of the company and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                                |                                   |

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| <b>Case No.:</b> 26/5/81-ALC2/2017 | Party Name:PHOENIX<br>INDUSTRIES PVT. LTD                                                                                                                                                                                                                            | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00132/AM18/  | RLA File<br>:03/95/040/00859/AM17/                                                                                                                                                                                                                                   | Lic.No/Date:0310812136<br>27.03.2017           | Defer Date:<br>06.03.2018         |
| 63                                 | <b>Decision :</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                                |                                   |

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| <b>Case No.:</b> 22/5/81-ALC2/2017 | Party Name:SHREE-JI<br>POWERLINES | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File                            | RLA File                          | Lic.No/Date:0310812251                         | Defer Date:                       |
| 64                                 |                                   |                                                |                                   |

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| :01/81/050/00128/AM18/                                                                                                                                                              | :03/95/040/00966/AM17/ | 30.03.2017 | 06.03.2018 |
| <b>Decision :</b> NC observed that complete copy of the application not received from the RA, Mumbai inspite of the reminder. NC decided to again remind the RA and defer the case. |                        |            |            |
| The case stands deferred to 06. 02.2018.                                                                                                                                            |                        |            |            |

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| <b>Case No.:</b> 23/5/81-ALC2/2017                                                                                                                                                                                       | Party Name:SHREE-JI POWERLINES     | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00129/AM18/                                                                                                                                                                                        | RLA File<br>:03/95/040/00967/AM17/ | Lic.No/Date:0310812250<br>30.03.2017       | Defer Date:<br>06.03.2018         |
| 65 <b>Decision :</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case. |                                    |                                            |                                   |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                  |                                    |                                            |                                   |

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| <b>Case No.:</b> 10/8/81-ALC2/2017                                                                                                                   | Party Name:METAL PORT.             | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00171/AM18/                                                                                                                    | RLA File<br>:03/95/040/01027/AM17/ | Lic.No/Date:0310812320<br>31.03.2017       | Defer Date:<br>06.03.2018         |
| 66 <b>Decision :</b> NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case. |                                    |                                            |                                   |
| The case stands deferred to 06.03.2018.                                                                                                              |                                    |                                            |                                   |

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| <b>Case No.:</b> 21/5/81-ALC2/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:PHOENIX FOILS PVT. LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Approved</b> |
| HQ File<br>:01/81/050/00127/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:03/95/040/01025/AM17/ | Lic.No/Date:0310812355<br>04.04.2017       |                 |
| 67 <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA keeping the description as per application and allowing 3% net of wastage. Accordingly, the quantity of Imports may be worked out as per quantity of exports. Further, the term "Hot Rolled" may be removed from the description of import item as given in the application as the export is "Cold Rolled". The Import of seconds & defectives, ex-stock, stock lot shall not be allowed against the above AA. |                                    |                                            |                 |
| RA concerned may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                           |                                    |                                            |                 |

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| <b>Case No.:</b> 6/8/81-ALC2/2017 | Party Name:METAL PORT. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File                           | RLA File               | Lic.No/Date:0310812422                     | Defer Date:                       |
| 68                                |                        |                                            |                                   |

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| :01/81/050/00167/AM18/                                                                                                                                                                           | :03/95/040/00009/AM18/ | 10.04.2017 | 06.03.2018 |
| <b>Decision :</b> NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case.<br><br>The case stands deferred to 06.03.2018. |                        |            |            |

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| <b>Case No.:</b> 7/8/81-ALC2/2017                                                                                                                                                                | Party Name:METAL PORT.             | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>69 :01/81/050/00168/AM18/                                                                                                                                                             | RLA File<br>:03/95/040/01043/AM17/ | Lic.No/Date:0310812420<br>10.04.2017       | Defer Date:<br>06.03.2018         |
| <b>Decision :</b> NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                                   |

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| <b>Case No.:</b> 8/8/81-ALC2/2017                                                                                                                                                                | Party Name:METAL PORT.             | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>70 :01/81/050/00169/AM18/                                                                                                                                                             | RLA File<br>:03/95/040/00008/AM18/ | Lic.No/Date:0310812421<br>10.04.2017       | Defer Date:<br>06.03.2018         |
| <b>Decision :</b> NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                                   |

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| <b>Case No.:</b> 9/8/81-ALC2/2017                                                                                                                                                                | Party Name:METAL PORT.             | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>71 :01/81/050/00170/AM18/                                                                                                                                                             | RLA File<br>:03/95/040/00037/AM18/ | Lic.No/Date:0310812603<br>19.04.2017       | Defer Date:<br>06.03.2018         |
| <b>Decision :</b> NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                                   |

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| <b>Case No.:</b> 17/5/81-ALC2/2017                                                                                                                                                                                                                                                     | Party Name:SVAM<br>PACKAGING INDUSTRIES<br>PRIVATE LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>72 :01/81/050/00123/AM18/                                                                                                                                                                                                                                                   | RLA File<br>:05/24/040/00028/AM18/                         | Lic.No/Date:0510402276<br>20.04.2017       | Defer Date:<br>06.03.2018         |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC noted that application falls under the purview of the DIPP (Chemical Division). According, NC decided to forward the application to DIPP (Chemical Division) and defer the case. |                                                            |                                            |                                   |



The case stands deferred to 06.03.2018.

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| 73 | Case No.:3/8/81-ALC2/2017                                                                                                                                                                           | Party Name:METAL PORT.             | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00164/AM18/                                                                                                                                                                   | RLA File<br>:03/95/040/00057/AM18/ | Lic.No/Date:0310812754<br>25.04.2017       | Defer Date:<br>06.03.2018 |
|    | <b>Decision :</b> NC observed that hard copy of the application not received from the RA, Mumbai.<br>NC decided to remind the RA and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                           |

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| 74 | Case No.:4/8/81-ALC2/2017                                                                                                                                                                           | Party Name:METAL PORT.             | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00165/AM18/                                                                                                                                                                   | RLA File<br>:03/95/040/00058/AM18/ | Lic.No/Date:0310812757<br>25.04.2017       | Defer Date:<br>06.03.2018 |
|    | <b>Decision :</b> NC observed that hard copy of the application not received from the RA, Mumbai.<br>NC decided to remind the RA and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                           |

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| 75 | Case No.:5/8/81-ALC2/2017                                                                                                                                                                           | Party Name:METAL PORT.             | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00166/AM18/                                                                                                                                                                   | RLA File<br>:03/95/040/00059/AM18/ | Lic.No/Date:0310812782<br>25.04.2017       | Defer Date:<br>06.03.2018 |
|    | <b>Decision :</b> NC observed that hard copy of the application not received from the RA, Mumbai.<br>NC decided to remind the RA and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                           |

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| 76 | Case No.:2/8/81-ALC2/2017                                                                                                                                                                           | Party Name:METAL PORT.             | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00163/AM18/                                                                                                                                                                   | RLA File<br>:03/95/040/00078/AM18/ | Lic.No/Date:0310812942<br>28.04.2017       | Defer Date:<br>06.03.2018 |
|    | <b>Decision :</b> NC observed that hard copy of the application not received from the RA, Mumbai.<br>NC decided to remind the RA and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                           |

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| 77 | Case No.:9/11/81-ALC2/2017 | Party Name:DIAMOND<br>ENGINEERING (CHENNAI) | Meet No/Date:20/81-ALC2/2017 | Status:<br>Deferred |
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|                                                                                                                                                                                                          | PVT LTD                            | 19.12.2017                           |                           |
| HQ File<br>:01/81/050/00247/AM18/                                                                                                                                                                        | RLA File<br>:04/24/040/00013/AM18/ | Lic.No/Date:0410163049<br>02.05.2017 | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that reply of the firm dated 04.11.2017 sent to DIPP for comments. NC decided to await comments of DIPP and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                      |                           |

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| <b>Case No.:32/5/81-ALC2/2017</b> | Party Name:MEHTA TUBES LIMITED                                                                                                                                                                                                                                                                                                                                        | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00138/AM18/ | RLA File<br>:03/95/040/01040/AM17/                                                                                                                                                                                                                                                                                                                                    | Lic.No/Date:0310813091<br>05.05.2017       | Defer Date:<br>06.03.2018         |
| 78                                | <b>Decision :</b> NC observed that DIPP deficiency letter dated 08.08.2017 followed with reminder dated 20.10.2017 was sent to firm. No information received from the firm. NC decided send a final reminder to firm, if no reply is received within two week time, the case will be closed with consequential action.<br><br>The case stands deferred to 06.03.2018. |                                            |                                   |

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| <b>Case No.:36/17/81-ALC2/2017</b> | Party Name:REEP INDUSTRIES PVT.LTD.                                                                                                                                                                           | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00346/AM18/  | RLA File<br>:04/24/040/00017/AM18/                                                                                                                                                                            | Lic.No/Date:0410163091<br>11.05.2017       | Defer Date:<br>06.03.2018         |
| 79                                 | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                            |                                   |

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| <b>Case No.:8/11/81-ALC2/2017</b> | Party Name:PARAM INDUSTRIES                                                                                                                                                                     | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00246/AM18/ | RLA File<br>:03/95/040/00112/AM18/                                                                                                                                                              | Lic.No/Date:0310813249<br>12.05.2017       | Defer Date:<br>06.03.2018         |
| 80                                | <b>Decision :</b> NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their reply and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                            |                                   |

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| <b>Case No.:11/20/81-ALC2/2017</b> | Party Name:SUNDER IMPEX,PVT. LTD.  | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00401/AM18/  | RLA File<br>:05/24/040/00086/AM18/ | Lic.No/Date:0510402676<br>23.05.2017       | Defer Date:                       |
| 81                                 |                                    |                                            |                                   |

**Decision :** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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| 82                                                                                                                                                                                                                   | Case No.:42/20/81-ALC2/2017       | Party Name:JLC ELECTROMET PVT. LTD., | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                      | HQ File<br>:01/81/050/00432/AM18/ | RLA File<br>:13/24/040/00015/AM18/   | Lic.No/Date:1310048641<br>25.05.2017       | Defer Date:         |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                   |                                      |                                            |                     |

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| 83                                                                                                                                                                                                     | Case No.:7/11/81-ALC2/2017        | Party Name:PARAM INDUSTRIES        | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                        | HQ File<br>:01/81/050/00245/AM18/ | RLA File<br>:03/95/040/00155/AM18/ | Lic.No/Date:0310813563<br>25.05.2017       | Defer Date:<br>06.03.2018 |
| <p><b>Decision :</b> NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their reply and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                   |                                    |                                            |                           |

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| 84                                                                                                                                                                                                                   | Case No.:12/20/81-ALC2/2017       | Party Name:SANEET STEELS           | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                      | HQ File<br>:01/81/050/00402/AM18/ | RLA File<br>:05/24/040/00125/AM18/ | Lic.No/Date:0510403115<br>14.06.2017       | Defer Date:<br>06.03.2018 |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                   |                                    |                                            |                           |

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| 85                                                                                                                                                                                                                   | Case No.:14/20/81-ALC2/2017       | Party Name:TECHNO SPRINGS INDIA PVT LTD | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                      | HQ File<br>:01/81/050/00404/AM18/ | RLA File<br>:05/24/040/00131/AM18/      | Lic.No/Date:0510403136<br>15.06.2017       | Defer Date:<br>06.03.2018 |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                   |                                         |                                            |                           |

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| 86 | <b>Case No.:</b> 4/11/81-ALC2/2017                                                                                                                                                                     | <b>Party Name:</b> NICOMET INDUSTRIES LTD. | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00242/AM18/                                                                                                                                                                      | RLA File<br>:03/95/040/00181/AM18/         | Lic.No/Date:0310814032<br>16.06.2017               | Defer Date:<br>06.03.2018         |
|    | <p><b>Decision :</b> NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their reply and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                            |                                                    |                                   |

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| 87 | <b>Case No.:</b> 5/11/81-ALC2/2017                                                                                                                                                                     | <b>Party Name:</b> NICOMET INDUSTRIES LTD. | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00243/AM18/                                                                                                                                                                      | RLA File<br>:03/95/040/00183/AM18/         | Lic.No/Date:0310814030<br>16.06.2017               | Defer Date:<br>06.03.2018         |
|    | <p><b>Decision :</b> NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their reply and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                            |                                                    |                                   |

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| 88 | <b>Case No.:</b> 6/11/81-ALC2/2017                                                                                                                                                                     | <b>Party Name:</b> PARAM INDUSTRIES | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00244/AM18/                                                                                                                                                                      | RLA File<br>:03/95/040/00237/AM18/  | Lic.No/Date:0310814090<br>19.06.2017               | Defer Date:<br>06.03.2018         |
|    | <p><b>Decision :</b> NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their reply and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                     |                                                    |                                   |

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| 89 | <b>Case No.:</b> 1/8/81-ALC2/2017                                                                                                                                                                                              | <b>Party Name:</b> PONDY OXIDES AND CHEMICALS LIMITED | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00162/AM18/                                                                                                                                                                                              | RLA File<br>:04/24/040/00043/AM18/                    | Lic.No/Date:0410163268<br>21.06.2017               | Defer Date:<br>06.03.2018         |
|    | <p><b>Decision :</b> NC observed that hard copy of the application for the above AA not received from the RA, Chennai. NC decided to remind RA, Chennai and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                                       |                                                    |                                   |

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| 90 | <b>Case No.:</b> 16/20/81-ALC2/2017 | <b>Party Name:</b> SUNDER IMPEX,PVT. LTD. | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00406/AM18/   | RLA File<br>:05/24/040/00145/AM18/        | Lic.No/Date:0510403185<br>21.06.2017               | Defer Date:<br>06.03.2018         |
|    |                                     |                                           |                                                    |                                   |



**Decision :** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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| 91                                                                                                                                                                                                                   | Case No.:28/17/81-ALC2/2017       | Party Name:PARAM INDUSTRIES        | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                      | HQ File<br>:01/81/050/00338/AM18/ | RLA File<br>:03/95/040/00259/AM18/ | Lic.No/Date:0310814213<br>22.06.2017       | Defer Date:<br>06.03.2018 |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                   |                                    |                                            |                           |

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| 92                                                                                                                                                                                                                   | Case No.:15/20/81-ALC2/2017       | Party Name:SUNDER IMPEX,PVT. LTD.  | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                      | HQ File<br>:01/81/050/00405/AM18/ | RLA File<br>:05/24/040/00144/AM18/ | Lic.No/Date:0510403204<br>22.06.2017       | Defer Date:<br>06.03.2018 |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                   |                                    |                                            |                           |

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| 93                                                                                                                                                                                      | Case No.:39/17/81-ALC2/2017       | Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                         | HQ File<br>:01/81/050/00349/AM18/ | RLA File<br>:34/24/040/00079/AM18/                       | Lic.No/Date:3410043305<br>23.06.2017       | Defer Date:<br>06.03.2018 |
| <p><b>Decision :</b> NC observed that comments of MOS are needed to relooked. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                   |                                                          |                                            |                           |

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| 94                                                                                                                                                                                                     | Case No.:13/11/81-ALC2/2017       | Party Name:JINDAL SAW LIMITED      | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                        | HQ File<br>:01/81/050/00251/AM18/ | RLA File<br>:05/23/040/00123/AM18/ | Lic.No/Date:0510403225<br>23.06.2017       | Defer Date:<br>06.03.2018 |
| <p><b>Decision :</b> NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their reply and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                   |                                    |                                            |                           |

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| 95                                                                                                                                                                                                            | Case No.:1/17/81-ALC2/2017        | Party Name:AWK<br>STEELWARES PRIVATE<br>LIMITED | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                               | HQ File<br>:01/81/050/00311/AM18/ | RLA File<br>:05/23/040/00093/AM18/              | Lic.No/Date:0510403348<br>06.07.2017           | Defer Date:<br>06.03.2018  |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                   |                                                 |                                                |                            |

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| 96                                                                                                                                                                                                            | Case No.:17/20/81-ALC2/2017       | Party Name:UTTAM STEEL<br>ALLOYS P.LTD. | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                               | HQ File<br>:01/81/050/00407/AM18/ | RLA File<br>:05/24/040/00166/AM18/      | Lic.No/Date:0510403380<br>12.07.2017           | Defer Date:<br>06.03.2018  |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                   |                                         |                                                |                            |

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| 97                                                                                                                                                                                                            | Case No.:3/20/81-ALC2/2017        | Party Name:ASKA<br>EQUIPMENTS LTD. | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                               | HQ File<br>:01/81/050/00393/AM18/ | RLA File<br>:05/23/040/00147/AM18/ | Lic.No/Date:0510403414<br>17.07.2017           | Defer Date:<br>06.03.2018  |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                   |                                    |                                                |                            |

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| 98                                                                                                                                                                                                            | Case No.:18/20/81-ALC2/2017       | Party Name:STEEL CRAFT<br>EXPORTS  | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                               | HQ File<br>:01/81/050/00408/AM18/ | RLA File<br>:05/24/040/00186/AM18/ | Lic.No/Date:0510403478<br>24.07.2017           | Defer Date:<br>06.03.2018  |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                   |                                    |                                                |                            |

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| 99 | Case No.:11/17/81-ALC2/2017       | Party Name:MANAKSIA<br>COATED METALS AND<br>INDUSTRIES LIMITED | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00321/AM18/ | RLA File<br>:02/24/040/00069/AM18/                             | Lic.No/Date:0210207772<br>31.07.2017           | Defer Date:<br>06.03.2018  |

**Decision :**  
**MOS DL dt 29.12.2017**

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| 100                                                                                                                                                                                                                                                                   | Case No.:12/17/81-ALC2/2017       | Party Name:MANASH KUMAR PAUL       | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                                                                       | HQ File<br>:01/81/050/00322/AM18/ | RLA File<br>:02/24/040/00075/AM18/ | Lic.No/Date:0210207773<br>31.07.2017       | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA was earlier referred to (MSME)) for comments. NC decided to forward the application to DIPP (Chemical Division) for their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                   |                                    |                                            |                           |

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| 101                                                                                                                                                                                                                                                                   | Case No.:14/17/81-ALC2/2017       | Party Name:MANASH KUMAR PAUL       | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                                                                       | HQ File<br>:01/81/050/00324/AM18/ | RLA File<br>:02/24/040/00077/AM18/ | Lic.No/Date:0210207778<br>04.08.2017       | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA was earlier referred to (MSME)) for comments. NC decided to forward the application to DIPP (Chemical Division) for their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                   |                                    |                                            |                           |

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| 102                                                                                                                                                                                                                                                                   | Case No.:17/17/81-ALC2/2017       | Party Name:MANASH KUMAR PAUL       | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                                                                       | HQ File<br>:01/81/050/00327/AM18/ | RLA File<br>:02/24/040/00076/AM18/ | Lic.No/Date:0210207777<br>04.08.2017       | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA was earlier referred to (MSME)) for comments. NC decided to forward the application to DIPP (Chemical Division) for their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                   |                                    |                                            |                           |

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| 103                                                                                                                                                                                                           | Case No.:31/17/81-ALC2/2017       | Party Name:POLYCAB WIRES PVT.LTD.  | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                               | HQ File<br>:01/81/050/00341/AM18/ | RLA File<br>:03/95/040/00367/AM18/ | Lic.No/Date:0310815079<br>09.08.2017       | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                   |                                    |                                            |                           |

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| 104 | <b>Case No.:</b> 35/17/81-ALC2/2017                                                                                                                                                                                  | <b>Party Name:</b> R.R.KABEL LIMITED,     | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | <b>HQ File</b><br>:01/81/050/00345/AM18/                                                                                                                                                                             | <b>RLA File</b><br>:03/95/040/00815/AM16/ | <b>Lic.No/Date:</b> 0310815094<br>09.08.2017       | <b>Defer Date:</b><br>06.03.2018  |
|     | <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                           |                                                    |                                   |

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| 105 | <b>Case No.:</b> 19/20/81-ALC2/2017                                                                                                                                                                                  | <b>Party Name:</b> UTTAM STEEL ALLOYS P.LTD. | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | <b>HQ File</b><br>:01/81/050/00409/AM18/                                                                                                                                                                             | <b>RLA File</b><br>:05/24/040/00203/AM18/    | <b>Lic.No/Date:</b> 0510403636<br>10.08.2017       | <b>Defer Date:</b><br>06.03.2018  |
|     | <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                              |                                                    |                                   |

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| 106 | <b>Case No.:</b> 35/20/81-ALC2/2017                                                                                                                                                                                  | <b>Party Name:</b> DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | <b>HQ File</b><br>:01/81/050/00425/AM18/                                                                                                                                                                             | <b>RLA File</b><br>:02/24/040/00082/AM18/                     | <b>Lic.No/Date:</b> 0210207790<br>11.08.2017       | <b>Defer Date:</b><br>06.03.2018  |
|     | <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                                               |                                                    |                                   |

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| 107 | <b>Case No.:</b> 5/17/81-ALC2/2017                                                                                                                                                                                   | <b>Party Name:</b> ELECTRO COPPER & ALLOYS MFG. CO. | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | <b>HQ File</b><br>:01/81/050/00315/AM18/                                                                                                                                                                             | <b>RLA File</b><br>:02/24/040/00081/AM18/           | <b>Lic.No/Date:</b> 0210207796<br>16.08.2017       | <b>Defer Date:</b><br>06.03.2018  |
|     | <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                                     |                                                    |                                   |

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| 108 | <b>Case No.:</b> 29/17/81-ALC2/2017      | <b>Party Name:</b> PHOENIX INDUSTRIES PVT. LTD | <b>Meet No/Date:</b> 20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | <b>HQ File</b><br>:01/81/050/00339/AM18/ | <b>RLA File</b><br>:03/95/040/00332/AM18/      | <b>Lic.No/Date:</b> 0310815157<br>16.08.2017       | <b>Defer Date:</b><br>06.03.2018  |
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**Decision :** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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| 109                                                                                                                                                                                                           | Case No.:20/20/81-ALC2/2017       | Party Name:SHIVALIK<br>BIMETAL CONTROLS LTD | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                               | HQ File<br>:01/81/050/00410/AM18/ | RLA File<br>:05/24/040/00207/AM18/          | Lic.No/Date:0510403677<br>16.08.2017           | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                   |                                             |                                                |                           |

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| 110                                                                                                                                                                                                           | Case No.:50/20/81-ALC2/2017       | Party Name:SHIVALIK<br>BIMETAL CONTROLS LTD | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                               | HQ File<br>:01/81/050/00440/AM18/ | RLA File<br>:05/24/040/00206/AM18/          | Lic.No/Date:0510403709<br>17.08.2017           | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                   |                                             |                                                |                           |

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| 111                                                                                                                                                                                                                                                                   | Case No.:15/17/81-ALC2/2017       | Party Name:MANASH KUMAR<br>PAUL    | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                                                                       | HQ File<br>:01/81/050/00325/AM18/ | RLA File<br>:02/24/040/00083/AM18/ | Lic.No/Date:0210207802<br>21.08.2017           | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA was earlier referred to (MSME)) for comments. NC decided to forward the application to DIPP (Chemical Division) for their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                   |                                    |                                                |                           |

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| 112                                                                                                                                                                                                                    | Case No.:16/17/81-ALC2/2017       | Party Name:MANASH KUMAR<br>PAUL    | Meet No/Date:20/81-<br>ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                        | HQ File<br>:01/81/050/00326/AM18/ | RLA File<br>:02/24/040/00084/AM18/ | Lic.No/Date:0210207803<br>21.08.2017           | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA was earlier referred to (MSME)) for comments. NC decided to forward the application to DIPP (Chemical Division) for their comments and defer the case. |                                   |                                    |                                                |                           |

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|  | The case stands deferred to 06.03.2018. |  |  |
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| 113 | <b>Case No.:</b> 30/20/81-ALC2/2017                                                                                                                                                                           | Party Name:METAL PORT.             | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00420/AM18/                                                                                                                                                                             | RLA File<br>:03/95/040/00417/AM18/ | Lic.No/Date:0310815270<br>21.08.2017       | Defer Date:<br>06.03.2018         |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                                   |

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| 114 | <b>Case No.:</b> 4/20/81-ALC2/2017                                                                                                                                                                            | Party Name:KEI INDUSTRIES LIMITED  | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00394/AM18/                                                                                                                                                                             | RLA File<br>:05/23/040/00182/AM18/ | Lic.No/Date:0510403755<br>22.08.2017       | Defer Date:<br>06.03.2018         |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                                   |

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| 115 | <b>Case No.:</b> 51/20/81-ALC2/2017                                                                                                                                                                                               | Party Name:YOGESHWAR POLYMERS      | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00441/AM18/                                                                                                                                                                                                 | RLA File<br>:08/24/040/00138/AM18/ | Lic.No/Date:0810140816<br>22.08.2017       | Defer Date:<br>06.03.2018         |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                                   |

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| 116 | <b>Case No.:</b> 26/17/81-ALC2/2017                                                                                                                                                                           | Party Name:NAGREEKA INDCON PRODUCTS (P) LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00336/AM18/                                                                                                                                                                             | RLA File<br>:03/95/040/00343/AM18/           | Lic.No/Date:0310815357<br>23.08.2017       | Defer Date:<br>06.03.2018         |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                              |                                            |                                   |

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| 117 | <b>Case No.:</b> 38/17/81-ALC2/2017 | Party Name:YASH METAL IMPEX PVT.LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
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| HQ File<br>:01/81/050/00348/AM18/                                                                                                                                                                             | RLA File<br>:03/95/040/00374/AM18/ | Lic.No/Date:0310815335<br>23.08.2017 | Defer Date:<br>06.03.2018 |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                      |                           |

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| 118 | Case No.:1/20/81-ALC2/2017                                                                                                                                                                                    | Party Name:VISHAL METAL INDUSTRIES | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00391/AM18/                                                                                                                                                                             | RLA File<br>:33/24/040/00005/AM18/ | Lic.No/Date:3310030405<br>23.08.2017       | Defer Date:<br>06.03.2018 |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                           |

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| 119 | Case No.:21/20/81-ALC2/2017                                                                                                                                                                                   | Party Name:STAIN LAY INDIA PVT. LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00411/AM18/                                                                                                                                                                             | RLA File<br>:05/24/040/00211/AM18/   | Lic.No/Date:0510403798<br>24.08.2017       | Defer Date:<br>06.03.2018 |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                      |                                            |                           |

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| 120 | Case No.:5/20/81-ALC2/2017                                                                                                                                                                                    | Party Name:APL APOLLO TUBES LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00395/AM18/                                                                                                                                                                             | RLA File<br>:05/23/040/00201/AM18/  | Lic.No/Date:0510403815<br>28.08.2017       | Defer Date:<br>06.03.2018 |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                     |                                            |                           |

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| 121 | Case No.:32/20/81-ALC2/2017                                                                                                                                    | Party Name:ARJAN IMPEX PVT.LTD.    | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00422/AM18/                                                                                                                              | RLA File<br>:05/23/040/00214/AM18/ | Lic.No/Date:0510403816<br>28.08.2017       | Defer Date:<br>06.03.2018 |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. |                                    |                                            |                           |

The case stands deferred to 06.03.2018.

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| 122 | Case No.:13/17/81-ALC2/2017                                                                                                                                                                                                                                           | Party Name:MANASH KUMAR PAUL       | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00323/AM18/                                                                                                                                                                                                                                     | RLA File<br>:02/24/040/00090/AM18/ | Lic.No/Date:0210207824<br>30.08.2017       | Defer Date:<br>06.03.2018 |
|     | <b>Decision :</b> NC observed that application for the above AA was earlier referred to (MSME)) for comments. NC decided to forward the application to DIPP (Chemical Division) for their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                           |

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| 123 | Case No.:49/20/81-ALC2/2017                                                                                                                                                                                   | Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00439/AM18/                                                                                                                                                                             | RLA File<br>:05/24/040/00242/AM18/             | Lic.No/Date:0510403897<br>31.08.2017       | Defer Date:<br>06.03.2018 |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                                |                                            |                           |

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| 124 | Case No.:33/17/81-ALC2/2017                                                                                                                                                                                   | Party Name:POLYCAB WIRES PVT.LTD.  | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00343/AM18/                                                                                                                                                                             | RLA File<br>:03/95/040/00305/AM18/ | Lic.No/Date:0310815474<br>01.09.2017       | Defer Date:<br>06.03.2018 |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                           |

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| 125 | Case No.:31/20/81-ALC2/2017                                                                                                                                                                                   | Party Name:METAL PORT.             | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00421/AM18/                                                                                                                                                                             | RLA File<br>:03/95/040/00443/AM18/ | Lic.No/Date:0310815479<br>01.09.2017       | Defer Date:<br>06.03.2018 |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                           |



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| 126 | <b>Case No.:</b> 22/20/81-ALC2/2017                                                                                                                                                                           | Party Name:SANEET STEELS           | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00412/AM18/                                                                                                                                                                             | RLA File<br>:05/24/040/00239/AM18/ | Lic.No/Date:0510403914<br>04.09.2017       | Defer Date:<br>06.03.2018         |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                                   |

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| 127 | <b>Case No.:</b> 4/17/81-ALC2/2017                                                                                                                                                                            | Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00314/AM18/                                                                                                                                                                             | RLA File<br>:04/24/040/00109/AM18/               | Lic.No/Date:0410163497<br>05.09.2017       | Defer Date:<br>06.03.2018         |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                                  |                                            |                                   |

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| 128 | <b>Case No.:</b> 24/20/81-ALC2/2017                                                                                                                                                                           | Party Name:ULTRA FOIL              | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00414/AM18/                                                                                                                                                                             | RLA File<br>:05/24/040/00245/AM18/ | Lic.No/Date:0510403929<br>05.09.2017       | Defer Date:<br>06.03.2018         |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                                   |

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| 130 | <b>Case No.:</b> 34/17/81-ALC2/2017                                                                                                                                                                           | Party Name:R.R.KABEL LIMITED,      | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00344/AM18/                                                                                                                                                                             | RLA File<br>:03/95/040/00185/AM18/ | Lic.No/Date:0310815583<br>06.09.2017       | Defer Date:<br>06.03.2018         |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                                   |

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| 130 | <b>Case No.:</b> 23/20/81-ALC2/2017 | Party Name:PILOT INDUSTRIES LTD.   | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00413/AM18/   | RLA File<br>:05/24/040/00243/AM18/ | Lic.No/Date:0510403943<br>06.09.2017       | Defer Date:<br>06.03.2018         |
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**Decision :** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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| 131                                                                                                                                                                                                                  | <b>Case No.:</b> 25/20/81-ALC2/2017 | Party Name:SWASTIK INDUSTRIES      | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                      | HQ File<br>:01/81/050/00415/AM18/   | RLA File<br>:05/24/040/00250/AM18/ | Lic.No/Date:0510403944<br>06.09.2017       | Defer Date:<br>06.03.2018         |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                     |                                    |                                            |                                   |

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| 132                                                                                                                                                                                                                  | <b>Case No.:</b> 7/20/81-ALC2/2017 | Party Name:JINDAL SAW LIMITED      | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                      | HQ File<br>:01/81/050/00397/AM18/  | RLA File<br>:05/23/040/00229/AM18/ | Lic.No/Date:0510403969<br>07.09.2017       | Defer Date:<br>06.03.2018         |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                    |                                    |                                            |                                   |

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| 133                                                                                                                                                                                                                  | <b>Case No.:</b> 13/20/81-ALC2/2017 | Party Name:MAHARASHTRA SEAMLESS LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                      | HQ File<br>:01/81/050/00403/AM18/   | RLA File<br>:05/24/040/00130/AM18/      | Lic.No/Date:0510403958<br>07.09.2017       | Defer Date:<br>06.03.2018         |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                     |                                         |                                            |                                   |

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| 134                                                                                                                                                                                                                  | <b>Case No.:</b> 30/17/81-ALC2/2017 | Party Name:POLYCAB WIRES PVT.LTD.  | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                      | HQ File<br>:01/81/050/00340/AM18/   | RLA File<br>:03/95/040/00439/AM18/ | Lic.No/Date:0310815631<br>08.09.2017       | Defer Date:<br>06.03.2018         |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                     |                                    |                                            |                                   |

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| 135                                                                                                                                                                                                           | <b>Case No.:2/20/81-ALC2/2017</b> | Party Name:RAJHANS METALS PVT. LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                               | HQ File<br>:01/81/050/00392/AM18/ | RLA File<br>:24/24/040/00020/AM18/     | Lic.No/Date:2410042277<br>08.09.2017       | Defer Date:<br>06.03.2018   |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                   |                                        |                                            |                             |

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| 136                                                                                                                                                                                                                                                                                         | <b>Case No.:26/20/81-ALC2/2017</b> | Party Name:VOITH HYDRO PRIVATE LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                             | HQ File<br>:01/81/050/00416/AM18/  | RLA File<br>:05/24/040/00251/AM18/     | Lic.No/Date:0510403978<br>08.09.2017       | Defer Date:<br>06.03.2018   |
| <b>Decision :</b> Application for the above AA was referred to DHI for comments. NC decided to request firm to intimate the AA number of earlier approved case for examination of the case as requested by DHI. comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                        |                                            |                             |

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| 137                                                                                                                                                                                                           | <b>Case No.:8/17/81-ALC2/2017</b> | Party Name:KALPANA INTERNATIONAL   | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                               | HQ File<br>:01/81/050/00318/AM18/ | RLA File<br>:06/24/040/00024/AM18/ | Lic.No/Date:0610038692<br>13.09.2017       | Defer Date:<br>06.03.2018   |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                   |                                    |                                            |                             |

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| 138                                                                                                                                                                                                           | <b>Case No.:32/17/81-ALC2/2017</b> | Party Name:POLYCAB WIRES PVT.LTD.  | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                               | HQ File<br>:01/81/050/00342/AM18/  | RLA File<br>:03/95/040/00344/AM18/ | Lic.No/Date:0310815746<br>13.09.2017       | Defer Date:<br>06.03.2018   |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                    |                                            |                             |

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|-----|------------------------------------|-------------------------------------------|--------------------------------------------|-----------------------------|
| 139 | <b>Case No.:25/17/81-ALC2/2017</b> | Party Name:MONTEX GLASS FIBRE IND PVT LTD | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | <b>Status:<br/>Deferred</b> |
|     | HQ File<br>:01/81/050/00335/AM18/  | RLA File<br>:03/95/040/00488/AM18/        | Lic.No/Date:0310815783<br>15.09.2017       | Defer Date:<br>06.03.2018   |

**Decision :** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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|-----|-----------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 140 | Case No.:6/20/81-ALC2/2017        | Party Name:KEI INDUSTRIES LIMITED  | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00396/AM18/ | RLA File<br>:05/23/040/00212/AM18/ | Lic.No/Date:0510404021<br>18.09.2017       | Defer Date:<br>06.03.2018 |

**Decision :** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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|-----|-----------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 141 | Case No.:45/20/81-ALC2/2017       | Party Name:PADIA EXPORTS PVT. LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00435/AM18/ | RLA File<br>:05/24/040/00265/AM18/ | Lic.No/Date:0510404044<br>19.09.2017       | Defer Date:<br>06.03.2018 |

**Decision :** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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|-----|-----------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 142 | Case No.:8/20/81-ALC2/2017        | Party Name:INDIA TRADING HOUSE     | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00398/AM18/ | RLA File<br>:05/23/040/00237/AM18/ | Lic.No/Date:0510404048<br>20.09.2017       | Defer Date:<br>06.03.2018 |

**Decision :** NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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|-----|-----------------------------------|-----------------------------------------|--------------------------------------------|---------------------------|
| 143 | Case No.:27/20/81-ALC2/2017       | Party Name:MAHARASHTRA SEAMLESS LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00417/AM18/ | RLA File<br>:05/24/040/00266/AM18/      | Lic.No/Date:0510404052<br>20.09.2017       | Defer Date:<br>06.03.2018 |

**Decision :** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.



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| 144 | Case No.:9/20/81-ALC2/2017                                                                                                                                                                                          | Party Name:INDIA TRADING HOUSE     | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00399/AM18/                                                                                                                                                                                   | RLA File<br>:05/23/040/00244/AM18/ | Lic.No/Date:0510404070<br>21.09.2017       | Defer Date:<br>06.03.2018  |
|     | <p><b>Decision :</b> NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                    |                                            |                            |

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| 145 | Case No.:28/20/81-ALC2/2017                                                                                                                                                                                               | Party Name:VEDANTA LIMITED         | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00418/AM18/                                                                                                                                                                                         | RLA File<br>:05/24/040/00268/AM18/ | Lic.No/Date:0510404060<br>21.09.2017       | Defer Date:<br>06.03.2018  |
|     | <p><b>Decision :</b> NC observed that application for the above AA has been referred to M/O Mines for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                    |                                            |                            |

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|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------|----------------------------|
| 146 | Case No.:47/20/81-ALC2/2017                                                                                                                                                                                          | Party Name:RAINTECH INTERNATIONAL(INDIA) | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00437/AM18/                                                                                                                                                                                    | RLA File<br>:05/24/040/00270/AM18/       | Lic.No/Date:0510404062<br>21.09.2017       | Defer Date:<br>06.03.2018  |
|     | <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                          |                                            |                            |

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| 147 | Case No.:10/20/81-ALC2/2017                                                                                                                                                                                          | Party Name:CHANDA STEEL WORKS PVT LTD | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00400/AM18/                                                                                                                                                                                    | RLA File<br>:05/23/040/00247/AM18/    | Lic.No/Date:0510404087<br>22.09.2017       | Defer Date:<br>06.03.2018  |
|     | <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                       |                                            |                            |

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|-----|-----------------------------------|------------------------------------|--------------------------------------------|----------------------------|
| 148 | Case No.:38/20/81-ALC2/2017       | Party Name:HAVELLS INDIA LTD.      | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00428/AM18/ | RLA File<br>:05/23/040/00211/AM18/ | Lic.No/Date:0510404084<br>22.09.2017       | Defer Date:<br>06.03.2018  |
|     |                                   |                                    |                                            |                            |

**Decision :** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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|-----|-----------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 149 | Case No.:40/20/81-ALC2/2017       | Party Name:JINDAL SAW LIMITED      | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00430/AM18/ | RLA File<br>:05/23/040/00246/AM18/ | Lic.No/Date:0510404134<br>28.09.2017       | Defer Date:<br>06.03.2018 |

**Decision :** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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| 150 | Case No.:29/20/81-ALC2/2017       | Party Name:VOITH HYDRO PRIVATE LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Approved |
|     | HQ File<br>:01/81/050/00419/AM18/ | RLA File<br>:05/24/040/00308/AM18/     | Lic.No/Date:0510404327<br>17.10.2017       |          |

**Decision :** NC decided to ratify the norms for the above advance authorization on repeat basis as in the case of AA No.0510398617 dated 25.05.2016 (copy enclosed).

RA may take suitable consequential action accordingly.

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| 151 | Case No.:43/20/81-ALC2/2017       | Party Name:KEI INDUSTRIES LIMITED  | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00433/AM18/ | RLA File<br>:05/23/040/00257/AM18/ | Lic.No/Date:0510404347<br>23.10.2017       | Defer Date:<br>06.03.2018 |

**Decision :** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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|-----|-----------------------------------|------------------------------------------------------|--------------------------------------------|---------------------------|
| 152 | Case No.:34/20/81-ALC2/2017       | Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00424/AM18/ | RLA File<br>:05/23/040/00274/AM18/                   | Lic.No/Date:0510404377<br>27.10.2017       | Defer Date:<br>06.03.2018 |

**Decision :** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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| 153 | Case No.:36/20/81-ALC2/2017                                                                                                                                                                                   | Party Name:ENERGY OILFIELD TOOLS PVT. LTD., | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00426/AM18/                                                                                                                                                                             | RLA File<br>:05/23/040/00265/AM18/          | Lic.No/Date:0510404391<br>27.10.2017       | Defer Date:<br>06.03.2018 |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                             |                                            |                           |

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| 154 | Case No.:44/20/81-ALC2/2017                                                                                                                                                                                   | Party Name:MAGPPIE INTERNATIONAL LTD , | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00434/AM18/                                                                                                                                                                             | RLA File<br>:05/24/040/00331/AM18/     | Lic.No/Date:0510404406<br>30.10.2017       | Defer Date:<br>06.03.2018 |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                        |                                            |                           |

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| 155 | Case No.:46/20/81-ALC2/2017                                                                                                                                                                                   | Party Name:PUNJAB STAINLESS STEEL INDUSTRIES | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00436/AM18/                                                                                                                                                                             | RLA File<br>:05/24/040/00323/AM18/           | Lic.No/Date:0510404404<br>30.10.2017       | Defer Date:<br>06.03.2018 |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                              |                                            |                           |

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| 156 | Case No.:37/20/81-ALC2/2017                                                                                                                                                                                   | Party Name:HAVELLS INDIA LIMITED   | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00427/AM18/                                                                                                                                                                             | RLA File<br>:05/23/040/00281/AM18/ | Lic.No/Date:0510404433<br>31.10.2017       | Defer Date:<br>06.03.2018 |
|     | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 06.03.2018. |                                    |                                            |                           |

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| 157 | Case No.:33/20/81-ALC2/2017       | Party Name:B.C. POWER CONTROLS LIMITED | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00423/AM18/ | RLA File<br>:05/23/040/00284/AM18/     | Lic.No/Date:0510404465<br>01.11.2017       | Defer Date:<br>06.03.2018 |
|     |                                   |                                        |                                            |                           |

**Decision :** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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| 158 | Case No.:41/20/81-ALC2/2017                                                                                                                                                                                          | Party Name:JINDAL SAW LIMITED      | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00431/AM18/                                                                                                                                                                                    | RLA File<br>:05/23/040/00287/AM18/ | Lic.No/Date:0510404464<br>01.11.2017       | Defer Date:<br>06.03.2018  |
|     | <p><b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                    |                                            |                            |

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| 159 | Case No.:39/20/81-ALC2/2017                                                                                                                                                                                         | Party Name:INDIA TRADING HOUSE     | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00429/AM18/                                                                                                                                                                                   | RLA File<br>:05/23/040/00275/AM18/ | Lic.No/Date:0510404493<br>02.11.2017       | Defer Date:<br>06.03.2018  |
|     | <p><b>Decision :</b> NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                    |                                            |                            |

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| 160 | Case No.:48/20/81-ALC2/2017                                                                                                                                                                                         | Party Name:RCI INDUSTRIES & TECHNOLOGIES LTD. | Meet No/Date:20/81-ALC2/2017<br>19.12.2017 | Status:<br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00438/AM18/                                                                                                                                                                                   | RLA File<br>:05/24/040/00338/AM18/            | Lic.No/Date:0510404498<br>02.11.2017       | Defer Date:<br>06.03.2018  |
|     | <p><b>Decision :</b> NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                               |                                            |                            |

### Minutes for the Offline Agenda of Meeting No. 20/81 dated 19.12.2017

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| 161                                                                                                                                                                                                                                  |                                            |
| Case No. AR- 194                                                                                                                                                                                                                     | M/S. CARCLO TECHNICAL PLASTICS (P) LIMITED |
| Meeting No. 20/81                                                                                                                                                                                                                    | HQ File No.:01/81/162/0043/AM'14/DES-II/   |
| Dated:- 19.12.2017                                                                                                                                                                                                                   | RLA File No.: 1/02/2010:EOU:CSEZ/          |
| Subject:                                                                                                                                                                                                                             | Fixation of scrap/wastage norms.           |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to C&amp;PC for comments. NC decided to send a D.O. reminder to concerned JS in the C&amp;PC to expedite their comments and defer the case.</p> |                                            |



The case stands deferred to 06.03.2018.

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| 162                                                                                                                                                                                                                  |                                                                                            |
| Case No. AR- 195                                                                                                                                                                                                     | M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED                                             |
| Meeting No. 20/81                                                                                                                                                                                                    | HQ File No.: 01/81/50/00447/AM14/DES.II/                                                   |
| Dated:- 19.12.2017                                                                                                                                                                                                   | RLA File No.: 03/95/040/00616/AM14                                                         |
| Subject:                                                                                                                                                                                                             | Ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013. |
| <b>Decision:</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case. |                                                                                            |
| The case stands deferred to 06.03.2018.                                                                                                                                                                              |                                                                                            |

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| 163                                                                                                                                                                                                                                                           |                                                                                        |
| Case No. AR- 196                                                                                                                                                                                                                                              | M/S. SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED                                     |
| Meeting No. 20/81                                                                                                                                                                                                                                             | HQ File No.:01/81/050/00376/AM11/DES-II/                                               |
| Dated:- 19.12.2017                                                                                                                                                                                                                                            | RLA File No.: 05/24/040/00460/AM10/                                                    |
| Subject:                                                                                                                                                                                                                                                      | Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010. |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to send a D.O. reminder to concerned JS in the DIPP (Chemical Division) to expedite their comments and defer the case. |                                                                                        |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                                                       |                                                                                        |

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| 164                                                                                                                                                                                                                   |                                                                                                               |
| Case No. AR- 199                                                                                                                                                                                                      | M/S. LM WIND POWER BLADES (INDIA) PRIVATE LIMITED                                                             |
| Meeting No. 20/81                                                                                                                                                                                                     | HQ File No.: 01/81/050/00473/AM15/DES-II/                                                                     |
| Dated:- 19.12.2017                                                                                                                                                                                                    | RLA File No.: 07/24/040/00250/AM15/                                                                           |
| Subject:                                                                                                                                                                                                              | Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014. |
| <b>Decision :</b> NC observed that application for the above AA has been referred to C&PC for comments. NC decided to send a D.O. reminder to concerned JS in the C&PC to expedite their comments and defer the case. |                                                                                                               |
| The case stands deferred to 06.03.2018.                                                                                                                                                                               |                                                                                                               |

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| 165                                                                                                                                                        |                                                                                                                  |
| Case No. AR- 200                                                                                                                                           | M/S. CROMPTON GREAVES LIMITED                                                                                    |
| Meeting No. 20/81                                                                                                                                          | HQ File No.: 01/81/050/00505/AM15/DES-II/                                                                        |
| Dated:- 19.12.2017                                                                                                                                         | RLA File No.: 03/94/040/00268/AM15/                                                                              |
| Subject:                                                                                                                                                   | Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014. |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DHI comments vide UO No. TSWB-3/181/2014 dated 12.01.2018 (copy enclosed). |                                                                                                                  |

RA concerned may take suitable consequential action accordingly.

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| 166                                                                                                                                                                                                                                                                                 |                                                                                        |
| Case No. AR- 202                                                                                                                                                                                                                                                                    | M/S. DELPHI CONNECTION SYSTEMS PRIVATE LIMITED                                         |
| Meeting No. 20/81                                                                                                                                                                                                                                                                   | HQ File No.:01/81/050/00103/AM16/DES-II/                                               |
| Dated:- 19.12.2017                                                                                                                                                                                                                                                                  | RLA File No.: 10/24/040/00135/AM15                                                     |
| Subject:                                                                                                                                                                                                                                                                            | Fixation of norms in respect of advance authorization no. 1010059079 dated 25.03.2015. |
| <p><b>Decision :</b> NC observed that application for the above AA has been referred to C&amp;PC for comments. NC decided to send a D.O. reminder to concerned JS in the C&amp;PC to expedite their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                                                                        |

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| 167                                                                                                                                                                                                                                                                          |                                                                                        |
| Case No. AR- 203                                                                                                                                                                                                                                                             | M/S. FCI OEN CONNECTORS LIMITED                                                        |
| Meeting No. 20/81                                                                                                                                                                                                                                                            | HQ File No.:01/81/050/00421/AM15/DES-II/                                               |
| Dated:- 19.12.2017                                                                                                                                                                                                                                                           | RLA File No.: 10/24/040/00058/AM15/                                                    |
| Subject:                                                                                                                                                                                                                                                                     | Fixation of norms in respect of advance authorization no. 1010058810 dated 26.09.2014. |
| <p><b>Decision:</b> NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                                                                        |

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| 168                                                                                                                                                                                                                                                                          |                                                                                        |
| Case No. AR- 204                                                                                                                                                                                                                                                             | M/S. FCI OEN CONNECTORS LIMITED                                                        |
| Meeting No. 20/81                                                                                                                                                                                                                                                            | HQ File No.:01/81/050/00154/AM16/DES-II/                                               |
| Dated:- 19.12.2017                                                                                                                                                                                                                                                           | RLA File No.: 10/24/040/00140/AM15/                                                    |
| Subject:                                                                                                                                                                                                                                                                     | Fixation of norms in respect of advance authorization no. 1010059108 dated 13.04.2015. |
| <p><b>Decision:</b> NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case.</p> <p>The case stands deferred to 06.03.2018.</p> |                                                                                        |

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| 169                                                                                                                                                                                                                           |                                                                                                     |
| Case No. AR- 205                                                                                                                                                                                                              | M/S. VINEY CORPORATION PRIVATE LIMITED                                                              |
| Meeting No. 20/81                                                                                                                                                                                                             | HQ File No.:01/81/050/00016/AM15/DES-II/                                                            |
| Dated:- 19.12.2017                                                                                                                                                                                                            | RLA File No.: 05/24/040/00337/AM14                                                                  |
| Subject:                                                                                                                                                                                                                      | Modification/amendment of norms in respect of advance authorization no. 0510378011 dated 03.02.2014 |
| <p><b>Decision:</b> NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case.</p> |                                                                                                     |

The case stands deferred to 06.03.2018.

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| 170                                                                                                                                                                                                                                                                                                             |                                                                                         |
| Case No. AR- 206                                                                                                                                                                                                                                                                                                | M/S. TEXMACO RAIL & ENGINEERING LIMITED                                                 |
| Meeting No. 20/81                                                                                                                                                                                                                                                                                               | HQ File No.:01/81/050/00125/AM15/DES.II/                                                |
| Dated:- 19.12.2017                                                                                                                                                                                                                                                                                              | RLA File No.: 02/24/040/00138/AM14/                                                     |
| Subject:                                                                                                                                                                                                                                                                                                        | Ratification of norms in respect advance authorization no. 0210196856 dated 26.11.2013. |
| <b>Decision:</b> NC observed that application for the above AA was referred to DHI. DHI has informed that details of export item in original application to that of subsequent amendment is not clear. NC decided to allow the personal hearing to firm for explanation of the case before the Norms Committee. |                                                                                         |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                                                                                                         |                                                                                         |

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| 171                                                                                                                                                                                                                    |                                                                                                            |
| Case No. AR- 207                                                                                                                                                                                                       | M/S. WILLIAMS CONTROLS INDIA PRIVATE LIMITED                                                               |
| Meeting No. 20/81                                                                                                                                                                                                      | HQ File No.: 01/81/050/00420/AM14/DES.II/                                                                  |
| Dated:- 19.12.2017                                                                                                                                                                                                     | RLA File No.: 31/82/040/00186/AM14/                                                                        |
| Subject:                                                                                                                                                                                                               | Modification/amendment in fixed norms in respect of advance authorization no. 3110061138 dated 22.11.2013. |
| <b>Decision:</b> NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and defer the case. |                                                                                                            |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                |                                                                                                            |

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| 172                                                                                                                                                                                                                                                                                                                                                    |                                                                                 |
| Case No. AR- 208                                                                                                                                                                                                                                                                                                                                       | M/S. ALSTOM PROJECTS INDIA LIMITED                                              |
| Meeting No. 20/81                                                                                                                                                                                                                                                                                                                                      | HQ File No.: 01/81/050/00515/AM12/DES.II/                                       |
| Dated:- 19.12.2017                                                                                                                                                                                                                                                                                                                                     | RLA File No.: 03/94/040/01033/AM12/                                             |
| Subject:                                                                                                                                                                                                                                                                                                                                               | Ratification of Norms of Advance Authorization No. 0310683926 dated 29.02.2012. |
| <b>Decision:</b> NC observed that DHI deficiency letter dated 23.10.2017 followed with reminder dated 06.11.2017 was sent to firm. No reply received from the firm. NC decided to send a reminder to firm . NC decided send a final reminder to firm, if no reply is received within two week time, the case will be closed with consequential action. |                                                                                 |
| The case stands deferred to 06.03.2018.                                                                                                                                                                                                                                                                                                                |                                                                                 |

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| 173                                                                                                                                                                                                    |                                                                                            |
| Case No. AR- 209                                                                                                                                                                                       | M/S. VINDHYA TELELINKS LIMITED                                                             |
| Meeting No. 20/81                                                                                                                                                                                      | HQ File No.: 01/81/050/00166/AM14/DES-II/                                                  |
| Dated:- 19.12.2017                                                                                                                                                                                     | RLA File No.: 11/24/040/00021/AM13/                                                        |
| Subject:                                                                                                                                                                                               | Ratification of norms in respect of Advance Authorization No. 1110027518 dated 10.06.2013. |
| <b>Decision:</b> NC observed that application for the above AA has been referred to MeitY for comments. NC decided to send a D.O. reminder to concerned JS in the MeitY to expedite their comments and |                                                                                            |



defer the case.

The case stands deferred to 06.03.2018.

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|--------------------|--------------------------------------------------------------------------------------------------|
| Case No. AR- 211   | M/S. METAL PORT                                                                                  |
| Meeting No. 20/81  | HQ File : 01/81/050/00123/AM17/DES-II/                                                           |
| Dated:- 19.12.2017 | RLA File : 03/95/040/00079/AM17/                                                                 |
| Subject:           | Modification of fixed norms in respect of advance authorization no. 0310804562 dated 11.05.2016. |

**Decision:** NC observed that DIPP has offered their comments in the above case and same need further examination of the Norms Committee. Accordingly, it was decided to defer the case.

The case stands deferred to 06.03.2018.

175

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|--------------------|------------------------------------------------------------------|
| Case No. AR- 215   | M/S. TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR                 |
| Meeting No. 20/81  | HQ File No: 01/81/061/00002/AM18/DES-II/                         |
| Dated:- 19.12.2017 | CSEZ File No.1/43/2008:EOU:CSEZ/403/                             |
| Subject:           | Fixation of scrap/wastage norms on regular basis under 100% EOU. |

**Decision:** NC observed that application for the above AA has been referred to MSME for comments. NC decided to send a D.O. reminder to concerned JS in the MSME to expedite their comments and defer the case.

The case stands deferred to 06.03.2018.

176

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR- 216   | M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED                                                            |
| Meeting No. 20/81  | HQ File No: 01/81/050/00213/AM11/DES-II/                                                            |
| Dated:- 19.12.2017 | RLA File No: 05/23/040/00230/AM10/                                                                  |
| Subject:           | Modification of ratified norms in respect of Advance Authorization No. 0510261567 dated 31.03.2010. |

**Decision:** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

177

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|--------------------|--------------------------------------------------------------------------------------------|
| Case No. AR- 217   | M/S. BHARAT HEAVY ELECTRICALS LIMITED                                                      |
| Meeting No. 20/81  | HQ File No: 01/81/050/00578/AM10/DES-II/                                                   |
| Dated:- 19.12.2017 | RLA File No: 05/23/040/00176/AM10/                                                         |
| Subject:           | Ratification of norms in respect of Advance Authorization No. 0510259435 dated 25.02.2010. |

**Decision:** NC observed that on the BHEL request, the personal hearing was allowed to company for explanation of the case. However, due to non availability of technical person, BHEL has requested for postponement of the hearing. NC agreed to BHEL's request and decided to defer the case.



The case stands deferred to 06.03.2018.

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|--------------------|--------------------------------------------------------------------------------------------|
| Case No. AR- 219   | M/S. BHARAT HEAVY ELECTRICALS LIMITED                                                      |
| Meeting No. 20/81  | HQ File No: 01/81/050/00302/AM12/DES-II/                                                   |
| Dated:- 19.12.2017 | RLA File No: 05/23/040/00199/AM12/                                                         |
| Subject:           | Ratification of norms in respect of Advance Authorization No. 0510305231 dated 14.10.2011. |

**Decision:** NC observed that on the BHEL request, the personal hearing was allowed to company for explanation of the case. However, due to non availability of technical person, BHEL has requested for postponement of the hearing. NC agreed to BHEL's request and decided to defer the case.

The case stands deferred to 06.03.2018.

179

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|--------------------|--------------------------------------------------------------------------------------------|
| Case No. AR- 220   | M/S. BHARAT HEAVY ELECTRICALS LIMITED                                                      |
| Meeting No. 20/81  | HQ File No: 01/81/050/00293/AM12/DES-II/                                                   |
| Dated:- 19.12.2017 | RLA File No: 05/23/040/00196/AM12/                                                         |
| Subject:           | Ratification of norms in respect of Advance Authorization No. 0510305232 dated 14.10.2011. |

**Decision:** NC observed that on the BHEL request, the personal hearing was allowed to company for explanation of the case. However, due to non availability of technical person, BHEL has requested for postponement of the hearing. NC agreed to BHEL's request and decided to defer the case.

The case stands deferred to 06.03.2018.

180

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|--------------------|--------------------------------------------------------------------------------------------|
| Case No. AR- 221   | M/S. BHARAT HEAVY ELECTRICALS LIMITED                                                      |
| Meeting No. 20/81  | HQ File No: 01/81/050/00395/AM12/DES-II/                                                   |
| Dated:- 19.12.2017 | RLA File No: 05/23/040/00321/AM12/                                                         |
| Subject:           | Ratification of norms in respect of Advance Authorization No. 0510310197 dated 02.12.2011. |

**Decision:** NC observed that on the BHEL request, the personal hearing was allowed to company for explanation of the case. However, due to non availability of technical person, BHEL has requested for postponement of the hearing. NC agreed to BHEL's request and decided to defer the case.

The case stands deferred to 06.03.2018.

181

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|--------------------|--------------------------------------------------------------------------------------------|
| Case No. AR- 222   | M/S. BHARAT HEAVY ELECTRICALS LIMITED                                                      |
| Meeting No. 20/81  | HQ File No: 01/81/050/00020/AM13/DES-II/                                                   |
| Dated:- 19.12.2017 | RLA File No: 05/23/040/00435/AM12/                                                         |
| Subject:           | Ratification of norms in respect of Advance Authorization No. 0510317273 dated 10.02.2012. |

**Decision:** NC observed that on the BHEL request, the personal hearing was allowed to

company for explanation of the case. However, due to non availability of technical person, BHEL has requested for postponement of the hearing. NC agreed to BHEL's request and decided to defer the case.

The case stands deferred to 06.03.2018.

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|--------------------|------------------------------------------------------------------------------------------------------------------|
| Case No. AR- 227   | M/S. CROMPTON GREAVES LIMITED                                                                                    |
| Meeting No. 20/81  | HQ File No.: 01/81/050/00624/AM08/DES-II/                                                                        |
| Dated:- 19.12.2017 | RLA File No.: 03/94/040/00634/AM08/                                                                              |
| Subject:           | Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310444382 dated 26.09.2007. |

**Decision:** NC observed that reply of the firm forwarded to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

183

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR- 228   | M/S. HINDALCO INDUSTRIES LIMITED                                                                    |
| Meeting No. 20/81  | HQ File No.: 01/81/050/00440/AM16/DES-II/                                                           |
| Dated:- 19.12.2017 | RLA File No.: 34/24/040/00171/AM15/                                                                 |
| Subject:           | Modification of ratified norms in respect of Advance Authorization No. 3410040605 dated 08.10.2014. |

**Decision:** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

184

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR- 231   | M/S. MARINO CABLES INDIA PRIVATE LIMITED                                                            |
| Meeting No. 20/81  | HQ File No: 01/81/050/00382/AM17/DES-II/                                                            |
| Dated:- 19.12.2017 | RLA File No: 05/24/040/00242/AM17/                                                                  |
| Subject:           | Modification of ratified norms in respect of Advance Authorization No. 0510399551 dated 24.08.2016. |

**Decision:** NC observed that reply of the firm dated 13.11.2017 was forwarded to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

185

|                    |                                                                                                  |
|--------------------|--------------------------------------------------------------------------------------------------|
| Case No. AR- 243   | M/S. APAR INDUSTRIES LIMITED                                                                     |
| Meeting No. 20/81  | HQ File :01/81/050/00603/AM17/DES-II/                                                            |
| Dated:- 19.12.2017 | RLA File :34/24/040/00295/AM17/                                                                  |
| Subject:           | Modification of fixed norms in respect of advance authorization no. 3410042884 dated 24.01.2017. |

**Decision:** NC observed that DIPP deficiency letter dated 20.10.2017 was sent to firm seeking certain information. No reply received till date. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 06.03.2018.

186

|                    |                                                                                                  |
|--------------------|--------------------------------------------------------------------------------------------------|
| Case No. AR- 244   | M/S. JLC ELECTROMET PRIVATE LIMITED                                                              |
| Meeting No. 20/81  | HQ File :01/81/050/00015/AM17/DES-II/                                                            |
| Dated:- 19.12.2017 | RLA File :13/24/040/00041/AM16/                                                                  |
| Subject:           | Modification of fixed norms in respect of advance authorization no. 1310048113 dated 25.01.2016. |

**Decision:** NC observed that DIPP deficiency letter dated 01.11.2017 was sent to firm seeking certain information. No reply received till date. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 06.03.2018.

187

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR-260    | M/S. ANGLO STEEL PVT. LIMITED                                                                       |
| Meeting No. 20/81  | HQ File : 01/81/050/00185/AM16/                                                                     |
| Dated:- 19.12.2017 | RLA File : 03/94/040/00165/AM16/                                                                    |
| Subject:-          | Modification of ratified norms in respect of Advance Authorization No. 0310796525 dated 09.06.2015. |

**Decision:** NC observed that case was approved in NC-II Special Meeting held on 11.12.2017. Accordingly, NC decided to **close** the case.

188

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR-261    | M/S. ANGLO STEEL PVT. LIMITED                                                                       |
| Meeting No. 20/81  | HQ File : 01/81/050/00184/AM16/                                                                     |
| Dated:- 19.12.2017 | RLA File : 03/94/040/00173/AM16/                                                                    |
| Subject:-          | Modification of ratified norms in respect of Advance Authorization No. 0310796526 dated 09.06.2015. |

**Decision:** NC observed that case was approved in NC-II Special Meeting held on 11.12.2017. Accordingly, NC decided to **close** the case.

189

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR-262    | M/S. ANGLO STEEL PVT. LIMITED                                                                       |
| Meeting No. 20/81  | HQ File : 01/81/050/00186/AM16/                                                                     |
| Dated:- 19.12.2017 | RLA File : 03/94/040/00182/AM16/                                                                    |
| Subject:-          | Modification of ratified norms in respect of Advance Authorization No. 0310796527 dated 09.06.2015. |

**Decision:** NC observed that case was approved in NC-II Special Meeting held on 11.12.2017. Accordingly, NC decided to **close** the case.

190

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|--------------------|--------------------------------------------------------------------------------------------|
| Case No. AR- 263   | M/S. PUNJAB STAINLESS STEEL INDUSTRIES                                                     |
| Meeting No. 20/81  | HQ File : 01/81/050/00470/AM17/DES-II/                                                     |
| Dated:- 19.12.2017 | RLA File : 05/24/040/00441/AM17/                                                           |
| Subject:           | Ratification of norms in respect of advance authorization no. 0510400631 dated 06.12.2016. |



**Decision:** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

191

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR- 271   | M/S. WELSPUN CORP LIMITED                                                                           |
| Meeting No. 20/81  | HQ File : 01/81/050/00628/AM17/DES-II/                                                              |
| Dated:- 19.12.2017 | RLA File : 34/24/040/00255/AM17/                                                                    |
| Subject:           | Modification of ratified norms in respect of Advance Authorization No. 3410042781 dated 20.12.2016. |

**Decision:** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

192

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR- 272   | M/S. WELSPUN CORP LIMITED                                                                           |
| Meeting No. 20/81  | HQ File : 01/81/050/00629/AM17/DES-II/                                                              |
| Dated:- 19.12.2017 | RLA File : 34/24/040/00261/AM17/                                                                    |
| Subject:           | Modification of ratified norms in respect of Advance Authorization No. 3410042780 dated 20.12.2016. |

**Decision:** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

193

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR- 273   | M/S. WELSPUN CORP LIMITED                                                                           |
| Meeting No. 20/81  | HQ File : 01/81/050/00634/AM17/DES-II/                                                              |
| Dated:- 19.12.2017 | RLA File : 34/24/040/00258/AM17/                                                                    |
| Subject:           | Modification of ratified norms in respect of Advance Authorization No. 3410042789 dated 21.12.2016. |

**Decision:** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.

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|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR- 274   | M/S. WELSPUN CORP LIMITED                                                                           |
| Meeting No. 20/81  | HQ File : 01/81/050/00626/AM17/DES-II/                                                              |
| Dated:- 19.12.2017 | RLA File : 34/24/040/00271/AM17/                                                                    |
| Subject:           | Modification of ratified norms in respect of Advance Authorization No. 3410042808 dated 03.01.2017. |

**Decision:** NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 06.03.2018.



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| 195                                                                                                                                                           |                                                                                                     |
| Case No. AR- 275                                                                                                                                              | M/S. ASSOCIATED PIGMENTS LIMITED                                                                    |
| Meeting No. 20/81                                                                                                                                             | HQ File : 01/81/050/00591/AM17/DES-II/                                                              |
| Dated:- 19.12.2017                                                                                                                                            | RLA File : 02/24/040/00143/AM17/                                                                    |
| Subject:                                                                                                                                                      | Modification of ratified norms in respect of Advance Authorization No. 0210207113 dated 28.10.2016. |
| <b>Decision:</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. |                                                                                                     |
| The case stands deferred to 06.03.2018.                                                                                                                       |                                                                                                     |

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| 196                                                                                                                                                           |                                                                                                     |
| Case No. AR- 276                                                                                                                                              | M/S. ASSOCIATED PIGMENTS LIMITED                                                                    |
| Meeting No. 20/81                                                                                                                                             | HQ File : 01/81/050/00575/AM17/DES-II/                                                              |
| Dated:- 19.12.2017                                                                                                                                            | RLA File : 02/24/040/00177/AM17/                                                                    |
| Subject:                                                                                                                                                      | Modification of ratified norms in respect of Advance Authorization No. 0210207204 dated 15.12.2016. |
| <b>Decision:</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. |                                                                                                     |
| The case stands deferred to 06.03.2018.                                                                                                                       |                                                                                                     |

Date: 13.03.2018.  
Place: New Delhi

(Kirti Vardhan)  
Deputy Director General Foreign Trade

(Vinod Kumar Kashyap)  
Foreign Trade Development Officer

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



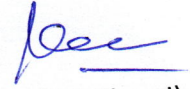
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19.12.2017

Department of Heavy Industry  
Udyog Bhavan

Sub: Ratification of AA 510404327 Voith Hydro

DGFT Ref: 01/81/50/419/AM18/DES-II,

The AA may be ratified on repeat basis of AA510398617 dated 25/5/2016.



(K.K.Tiwari)  
Industrial Adviser

Dy DFGT, DES-II

TSWB 3/8/2016 dated 21/ 12/2017



विनाद कुमार  
VINOD KUMAR  
विदेश व्यापार निदेशक  
Foreign Trade Development Officer  
विदेश व्यापार निदेशक  
Directorate General of Foreign Trade  
भारतीय विभाग  
Udyog Bhavan

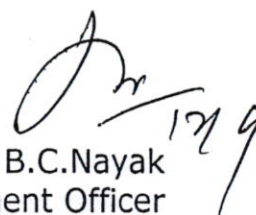
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Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S Volth Hydro for ratification of norms of AA no -0510398617 DT 25-05-16

DES-II, DGFT may kindly refer to the above mentioned AA of M/S Volth Hydro. The firm's reply of dated 27-01-2017 has been examined. It is observed that the firm has not submitted calculations of requirement of raw material correlated with dimensional engg. Drawing. It has submitted some pictures & calculation which are not correlated.

Since the firm has not submitted required information, this office recommends wastage of 5% on import of HR steel sheet taking clue from SION C-1647.

  
B.C. Nayak  
Development Officer  
12-09-17

DGFT (FTDO , DES-II)  
Deptt. of HI, UO No 3(80)/16-TSW(B)

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

165  
19.12.2017

**Department of Heavy Industry**  
Udyog Bhavan New Delhi

Ref : ID ;1/81/50/505/AM15/DES-II  
Sub: AA 0310789692, CG Power.

**EP:** Transformer ,25MVA SINGLE PH, CU WOUND,

The reference AA may be ratified as under:

Inputs

Item 1 to 4- As per C-284 or applied for whichever is lower.

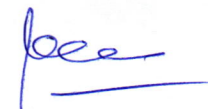
Item 5 to 17, 19 to 21, 23 to 27-Net to net as per GN-4 with accountability

Item 18- -- 40 nos, Net to net as per GN-4 with accountability

Item 22,28,29, -8 nos each,Net to net as per GN-4 with accountability

Item 30 to 39-deleted

NC may take a view.



(K.K.Tiwari)

Industrial Adviser

Dy DGFT ,DES-II  
TSWB 3/181/2014 dated 12/1/2018



विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेशी व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
उद्योग भारती, नई दिल्ली  
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